

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH NEW DELHI
Original Application No. 833/2024

INDEX

IN

RESPONSE AFFIDAVIT ON BEHALF OF
UTTARAKHAND POLLUTION CONTROL BOARD

Vipin Kumar

Applicant

Versus

Uttarakhand Pollution Control Board, & Ors.

Respondents

Sl. No.	Particulars	Pg. No.
1.	Response Affidavit on behalf of UKPCB	1-7
2.	<u>Annexure No. 1 (Colly)</u> The Licenses issued by the Zila panchayat, Haridwar, to Respondent Nos. 5 and 6, NOC issued by the Chief Horticulture Officer, Haridwar and GST Registration Certificate.	8-27
3.	<u>Annexure No.2 (Colly)</u> The Application of the Respondent No 5 dated 29.11.2022 for CCA and the CCA order issued by the UKPCB.	28-34
4.	<u>Annexure No. 3 (Colly)</u> Application of the Respondent No 6 dated 15.11.2022 and the CCA order issued by the UKPCB.	35-41
5.	<u>Annexure No. 4</u>	42-43

	The order dated 21.11.2023, by which the UKPCB had revoked the CCA issued to Respondent Nos. 5 and 6.	
6.	<u>Annexure No. 5 (Colly)</u> The copy of orders passed by the Hon'ble Supreme Court in Civil Appeal bearing Diary No 13452 of 2024 and Civil Appeal bearing Diary No 20778 of 2024.	44-49
7.	<u>Annexure No. 6 (Colly)</u> The CCA renewal application of Respondent No 5 dated 29.11.2023 and the CCA renewal application of Respondent No 6 dated 27.05.2024 and the CCA Renewal (re-apply) order dated 07.06.2024 issued by the UKPCB to both Respondent No 5 and Respondent No 6	50-63
8.	<u>Annexure No. 7 (Colly)</u> The order of this Hon'ble Tribunal dated 19.05.2023 and a copy of the Report dated 23.06.2023.	64-69
9.	<u>Annexure No. 8</u> The letter issued by the UKPCB imposing environmental compensation.	70-71
10.	<u>Annexure No. 9</u> The letters addressed to the Member Secretary, UKPCB, for the grant of CCA by the Respondent Nos. 5 and 6, dated 03.02.2025.	72-73
11.	<u>Annexure No. 10</u> The Application submitted by Respondent Nos. 5 and 6 on 10.03.2025 for the grant of CCA and the CCA order issued by the UKPCB in favour of Respondent Nos. 5 and 6, respectively.	74-87

New Delhi

Dated: 20 December, 2025

Through

K. P. Gautam
Advocate
Supreme Court of India
Reg. No. D/11998

Kaushal Gautam
Counsel for Respondent (UKPCB)
Office: A-25, Second Floor, Defence Colony,
New Delhi-110024
Mob: 9811101934

BEFORE THE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

RESPONSE AFFIDAVIT ON BEHALF OF
UTTARAKHAND POLLUTION CONTROL BOARD

Original Application No. 833/2024



Vipin Kumar

Applicant

Versus

Uttarakhand Pollution Control Board, & Ors.

Respondents

AFFIDAVIT of Dr. Rajendra Singh, aged about 52 years, S/o Shri Balbir Singh, Presently posted as Regional Officer, Uttarakhand Pollution Control Board, Roorkee.



Deponent

I, the above-named deponent does hereby solemnly affirm and state on oath as under: -

- 1) That the deponent is presently posted as the Regional officer, Uttarakhand Pollution Control Board, Regional Office, Roorkee Uttarakhand and is competent to sign and swear the instant affidavit.

[Handwritten Signature]

- 2) That the above noted O.A. was listed for hearing on 26.09.2025, wherein the Hon'ble National Green Tribunal was pleased to issue the following directions:

"....4. Learned counsel appearing for UKPCB seeks time to disclose by way of affidavit if the respondent nos. 5 and 6 are complying with the sitting criteria prescribed in the MoEF & CC's notification dated 22.02.2022 and if they were set up prior to issuance of the Notification dated 22.02.2022, they had valid consent to establish/consent to operate and permission to set up at that time."

- 3) It is submitted that the Respondent No 5 and the Respondent No 6 had received the 1st license from Zila Panchayat, Haridwar for brick manufacturing on 11.12.2020 and as per the statutory norms, the licenses so issued were further timely renewed on 18.08.2021, 23.08.2022, 10.08.2023, 05.07.2024 and 10.07.2025.

Respondent Nos. 5 and 6 got registered with the Goods and Services Department, and the GST certificate was issued on 02.02.2021. Subsequently, a No Objection Certificate was issued by the Chief Horticulture Officer, Haridwar, for the operation of the brick kiln on 08.02.2022. The Licenses issued by the Zila panchayat, Haridwar, to Respondent Nos. 5 and 6, NOC issued by the Chief Horticulture Officer, Haridwar and GST Registration Certificate are annexed herewith and marked as ANNEXURE No. 1 (Colly).

- 4) That on 29.11.2022, the Respondent No 5 had applied for the Consolidated Consent and Authorization and subsequently a provisional certificate subject to the provisions of Water (Prevention,

[Handwritten signature]



& Control of Pollution) Act, 1974, Air (Prevention, & Control of Pollution) Act, 1981 and Hazardous Waste (Management, Handling, Transboundary Movement) Rules, 2016 was issued by UKPCB on 10.01.2023 and the physical copy of the CCA order which was sent by registered post was issued on 13.01.2023, which held validity up to 31.03.2024. The Application of the Respondent No 5 dated 29.11.2022 for CCA and the CCA order issued by the UKPCB are annexed herewith and marked as **ANNEXURE No. 2 (Colly)**.

- 5) The Respondent No 6 had applied for the Consolidated Consent and Authorization on 15.11.2022 and subsequently a provisional certificate subject to the provisions of Water (Prevention, & Control of Pollution) Act, 1974, Air (Prevention, & Control of Pollution) Act, 1981 and Hazardous Waste (Management, Handling, Transboundary Movement) Rules, 2016 was issued by UKPCB on 27.12.2022. The CCA was issued on January 30, 2023, and held validity until March 31, 2024. The CCA order issued by the UKPCB is annexed herewith and marked as **ANNEXURE No. 3 (Colly)**.
- 6) That subsequently, this Hon'ble Tribunal in OA No 341 of 2023 titled as "Vipin Kumar vs Uttarakhand Pollution Control Board" was pleased to pass an order dated 12.10.2023 stating that -

Having regard to the aforesaid, we are of considered opinion that the CCA dated 13.01.2023 and 30.01.2023 have been prescribed in the notification dated 22.02.2022, therefore the CCA dated 13.01.2023 and 30.01.2023 cannot be sustained and hereby set aside with a direction to the competent authority to reconsider the application for grant of CCA filed by the Respondent No 5 and 6 after duly considering the sitting criteria prescribed in the notification dated 22.02.2022.

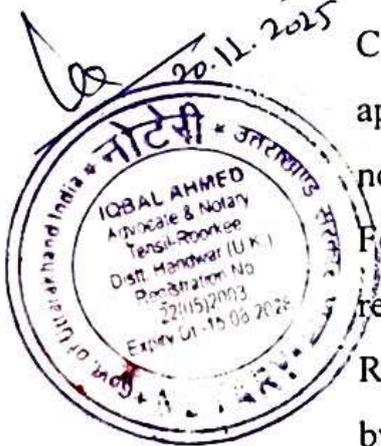


IO

In compliance with the above-mentioned order of this Hon'ble Tribunal, the CCA issued by the UKPCB to Respondent Nos. 5 and 6 was revoked on 21.11.2023. The order dated 21.11.2023, by which the UKPCB had revoked the CCA issued to Respondent Nos. 5 and 6, is annexed herewith and marked as **ANNEXURE No. 4.**

- 7) The Respondents Nos. 5 and 6 went in Civil Appeal No. Diary No. 13452/2024 against the order dated 12.10.2023 passed by the Hon'ble National Green Tribunal in OA No. 341 of 2023 titled "Vipin Kumar vs Uttarakhand Pollution Control Board". The Hon'ble Supreme Court, vide order dated 29.04.2024, directed the UKPCB to consider the application of the Respondent on merit and independently, without being influenced by any of the observations in the impugned order dated 12.10.2023 in OA No 341/2023. The copy of orders passed by the Hon'ble Supreme Court in Civil Appeal bearing Diary No 13452 of 2024 and Civil Appeal bearing Diary No 20778 of 2024 are annexed herewith and marked as **ANNEXURE No. 5 (Colly).**

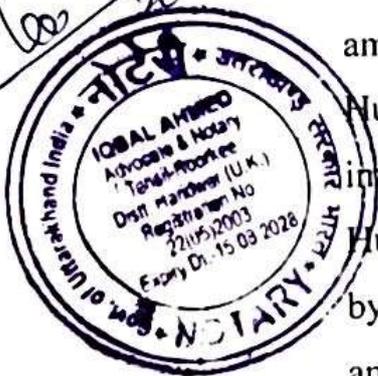
- 8) The Respondent No. 5 had filed the application for renewal of the CCA on 29.11.2023, and the Respondent No. 6 had filed an application for renewal on 27.05.2024. It is submitted that the notification date 22.02.2022 issued by the Ministry of Environment, Forests and Climate Change, Government of India, do not indicate any retrospective effect for compliance with citing criteria and as the Respondents were existing brick kiln operators, the CCA applications by Respondent Nos. 5 and 6 were considered by UKPCB, and the CCA Renewal (reapply) application of Respondent No. 5 was approved by UKPCB on 28.05.2024 with validity up to 31.03.2025, and the CCA Renewal (reapply) application of Respondent No. 6 was approved by UKPCB on 29.05.2024 with validity up to 31.03.2025. The CCA renewal application of Respondent No. 5, dated 29.11.2023,



[Handwritten signature]

and the CCA renewal application of Respondent No. 6, dated 27.05.2024, and the CCA Renewal (re-apply) order dated 07.06.2024 issued by the UKPCB to both Respondent No. 5 and 6 are annexed herewith and marked as **ANNEXURE No. 6 (Colly)**.

- 9) That this Hon'ble Tribunal in OA 341/2023 vide order dated 19.05.2023 had constituted a committee to ascertain the status of brick kilns operating in the vicinity of the Respondents nos. 5 and 6. Copy of the Committee's report is already filed before this Hon'ble Tribunal vide affidavit filed by the Respondent on 18.10.2014 and is at Page 124. The order of this Hon'ble Tribunal dated 19.05.2023 and a copy of the Report dated 23.06.2023 are annexed herein and are marked as **ANNEXURE No. 7 (Colly)**.
- 10) It is submitted that this Hon'ble National Green Tribunal was pleased to pass an order dated 12.01.2023, whereby the Hon'ble Tribunal in OA No. 783/2022 titled as Ajay Kumar vs Uttarakhand Pollution Control Board & Others in para 11 had directed the State PCBs to take steps for assessment of compensation in accordance with law. Accordingly, the UKPCB vide a show cause letter had imposed EC amounting to Rs 4,07,550/- (Rupees Four Lakh Seven Thousand Five Hundred Fifty Only) on the Respondent No 5, and the UKPCB had imposed EC amounting to Rs 4,00,725/- (Rupees Four Lakh Seven Hundred Twenty Five Only) on the Respondent No 6. The letter issued by the UKPCB, imposing environmental compensation, has been annexed herewith and is marked as **ANNEXURE No. 8**.
- 11) That the Respondent No. 5, through its Bank, Punjab National Bank, had issued a Demand Draft dated 01.02.2025, and the Respondent No. 6, through its bank, Yes Bank, had issued a Demand Draft dated 01.02.2025 and deposited the said amount towards the Environmental



[Handwritten Signature]

Compensation, respectively, in favour of the Uttarakhand Pollution Control Board. The letters addressed to the Member Secretary, UKPCB, for the grant of CCA by the Respondent Nos. 5 and 6, dated 03.02.2025, are annexed herewith and marked as **ANNEXURE No. 9.**

- 12) The respondents, Nos. 5 and 6, had applied for the renewal of the CCA on 10.03.2025. The UKPCB approved the CCA of Respondent No. 5 on 04.06.2025 and that of Respondent No. 6 on 26.05.2025. The CCA order of Respondent No. 5 holds validity up to 31.03.2027, and the CCA order of Respondent No. 6 holds validity up to 31.03.2028. The Application submitted by Respondent Nos. 5 and 6 on 10.03.2025 for the grant of CCA and the CCA order issued by the UKPCB in favour of Respondent Nos. 5 and 6, respectively, are annexed herewith and marked as **ANNEXURE No. 10.**
- 13) That the deponent is a responsible Government servant having the highest regard for the Hon'ble Tribunal and orders passed by them. The deponent has always made his sincerest efforts to carry out the orders passed by this Hon'ble Tribunal in its letter and spirit and shall continue to do so in the future.



[Handwritten Signature]

Deponent

Verification: -

I, Dr. Rajendra Singh, do hereby solemnly affirm and verify on oath that the contents of the above affidavit in paragraph nos. are true to my personal knowledge and those in paragraph nos. are based on

[Handwritten Signature]

the perusal of records and those in paragraph nos..... are based on legal advice. Nothing material has been concealed and no part of it is untrue. So help me God.

C. T. Deponent Dr. Rajendra Singh



[Signature]

Deponent

L.T.I of the Deponent.

Place: ROORKEE

I, SEWA. RAM., Advocate, do hereby declare that the person making this affidavit and alleging himself to be RAJENDRA. SINGH is the same person who is known to me from the papers produced by him before me in this case.

IDENTIFIED BY
SEWA RAM
Advocate
Civil Court Roorkee
Reg. No. 2508/84
[Signature]
20/12/2025

Through
Kaushal Gautam
Counsel for Respondent (UKPCB)
Office: A-25, Second Floor, Defence Colony, New
Delhi-110024
Mob:9811101934



Solemnly affirmed before me on this day of 20 December, 2025 at Roorkee at about 11-35 AM/PM by the deponent who has been identified by the aforesaid person.

I have satisfied myself by examining the deponent who understood the contents of this affidavit.

The person has signed in my presence on the affidavit.

v.R. Sr. No. 1139...
TIME.. 11-35 A.M./P.M.
Dated .. 20/12/2025
The contents of this Affidavit/Document has been read out to me and I understand the same clearly.....

Contents affirmed and Sworn before me

[Signature]
IQBAL AHMED 20. 12/2025
M A (English) LL B.
Advocate & Notary
Regd No - UP 3231/81
UA-913/04
Notary Regd. No.-22(05)2003
ROORKEE
Distt. Haridwar (UK) INDIA



[Signature]

ANNEXURE-1
(COLLY)



जिला पंचायत/क्षेत्र समिति प्रपत्र संख्या 25
(नियम 101 देखिए)

जिला परिषद/क्षेत्र समिति जिला पंचायत हरिद्वार
जिला हरिद्वार 002391

लाइसेन्स

मै० जय भक्त शिखर मिश्र

वूँकि श्री विकास कुमार 5/0 चन्द्रपाल, विपुल 5/0 चन्द्रपाल जिला परिषद/क्षेत्र
समिति विरेन्द्र 5/0 राजपाल सिंह व मोहित गर्ग 5/0 नमिलकुम्हारगं
जिला हरिद्वार

को एक लाख पांच हजार रूपये को रुपये का भुगतान कर दिया है।

अतः उन्हें जिला पंचायत हरिद्वार के स्थानीय क्षेत्र

के भीतर उत्तम - ककदपुर (हरनक्षेत्र)

दिनांक 01/10/2020 से 30/09/2021

तक इ 9222 के लिए अनुज्ञा दी जाती है।

लाइसेन्सधारी का विवरण

नाम	पिता का नाम	व्यापार	पता	अभ्युक्ति
<u>विकास कुमार</u>	<u>च-दुपाल</u>	<u>इ 9222</u>	<u>ककदपुर</u>	
<u>विपुल</u>	<u>च-दुपाल</u>			

विरेन्द्र 5/0 राजपाल सिंह व मोहित गर्ग 5/0 नमिलकुम्हारगं लाइसेन्सधारी के हस्ताक्षर
में विनियम और नियंत्रण के निमित्त
नियमों और शर्तों के अधीन रहते हुए प्रदान किया गया है, जिनकी एक प्रति मैंने आज
लाइसेन्सधारी को दे दी है।

दिनांक 11/12 2020

लाइसेन्स अधिकारी

टिप्पणी :-स्थान और पृष्ठांकन की प्रविष्टियां तमी मरी जानी चाहिए, जब लाइसेन्स
सशर्त हो। यदि लाइसेन्स सामान्य प्रकार का हो, पृष्ठांकन काट दिया जाना चाहिए।



जिला पंचायत/क्षेत्र समिति प्रपत्र संख्या 25

(नियम 101 देखिए)

जिला परिषद/क्षेत्र समिति जिला पंचायत हरिद्वार
जिला हरिद्वार 004020

मै. जयमाता ट्रिक फिल्ड लाइसेन्स
विकास कुमार व विपुल कुमार s/o-चन्द्रपाल, विरेन्द्र कुमार s/o-तेजपाल व
चूकि श्री मोहित गार्ग s/o-अमिल कुमार गार्ग ने जिला परिषद/क्षेत्र
समिति जिला पंचायत हरिद्वार जिला हरिद्वार
को अंकन पांच हजार रुपये को रुपये का भुगतान कर दिया है।
अतः उन्हें जिला पंचायत हरिद्वार के स्थानीय क्षेत्र
के भीतर ग्राम-कवायपुर (हरचन्दपुर) में
दिनांक 01/08/2021 से 30/09/2022
तक इट भट्टा के लिए अनुज्ञा दी जाती है।

लाइसेन्सधारी का विवरण

नाम	पिता का नाम	व्यापार	पता	अभ्युक्ति
विकास कुमार विपुल कुमार	चन्द्रपाल	इट भट्टा	कवायपुर (हरचन्दपुर)	

विरेन्द्र कुमार तेजपाल
मोहित गार्ग अमिल कुमार गार्ग
यह लाइसेन्स 106 में विनियम और नियंत्रण के निमित्त
नियमों और शर्तों के अधीन रहते हुए प्रदान किया गया है, जिनकी एक प्रति मैंने आज
लाइसेन्सधारी को दे दी है।

दिनांक 18/08/2021 20

लाइसेन्स अधिकारी

टिप्पणी :-स्थान और पृष्ठांकन की प्रविष्टियां तमी भरी जानी चाहिए, जब लाइसेन्स
सशर्त हो। यदि लाइसेन्स सामान्य प्रकार का हो, पृष्ठांकन काट दिया जाना चाहिए।

वि. मा. स. म. म. म.

जिला पंचायत/क्षेत्र समिति प्रपत्र संख्या 25
(नियम 101 देखिए)



जिला परिषद/क्षेत्र समिति **जिला पंचायत हरिद्वार 335**
जिला **हरिद्वार**

लाइसेंस
श्री 0 ममता वि-स फि-5
श्री विनय कुमार व विपुल कुमार पुत्र श्री चन्पाल
श्री विवेक कुमार श्री तेजपाल सिंह मोहित जग 5/0 अमिल कुमार
समिति **जिला पंचायत हरिद्वार** जिला **हरिद्वार**

को **1000 पांच हजार रुपये** को रुपये का सुगठान कर दिया है।

अतः उन्हें **जिला पंचायत हरिद्वार** के स्थानीय क्षेत्र

के भीतर **उत्तम - हरिनन्दपुर (लवाशपुर)**

दिनांक **01/10/2022** से **30/09/2023**

तक **इट मशीन** के लिए अनुज्ञा दी जाती है।

लाइसेंसधारियों का विवरण

नाम	पिता का नाम	व्यापार	पता	अवधि
विनय विपुल	चन्पाल	इट मशीन	हरिनन्दपुर (लवाशपुर)	-
विवेक कुमार	तेजपाल सिंह			
मोहित जग 5/0 अमिल कुमार				

लाइसेंसधारियों के अत्याचार

यह लाइसेंस **106** में विनियम और नियमों के निर्धारित
नियमों और शर्तों के अधीन रहते हुए प्रदान किया गया है जिनकी शर्तों का पालन
लाइसेंसधारियों को दे दी है।

दिनांक **23/08/2022**

लाइसेंस अधिकारी

टिप्पणी - स्थान और पत्तांकन की प्रतिक्रिया जल्दी की जाएगी। **जिला पंचायत, हरिद्वार**
सशर्त है। यदि लाइसेंस सामान्य प्रकार का है तो पत्तांकन को दे दिया जायेगा।

विनय कुमार



जिला पंचायत/क्षेत्र समिति प्रपत्र संख्या 25
(विधम 101 देखें)

जिला पंचायत/क्षेत्र समिति **जिला पंचायत हरिद्वार**

जिला **हरिद्वार**

85324

लाइसेंस
श्री विनायक विन्स फिल्ड

श्री विनायक कुमार व विपुल कुमार पुत्र राजचन्द्रपाल
मूकेश श्री विन्दु कुमार 5/10 तेजपाल सिंह व मोहित सिंह 5/10 फौजिले अर्ब

समिति **जिला पंचायत हरिद्वार** जिला **हरिद्वार**

को **श्री विनायक एका रूप्य** का रूपये का गुप्तान कर दिया है।

पता **जिला पंचायत हरिद्वार** के स्थानीय क्षेत्र

के भीतर **गाम - हरचन्द्रपुर (बिलासपुर)**

दिनांक **10/11/2023** से **30/09/2024**

तक **ईट मशीन** का उपयोग के लिए **लाइसेंसधारी का प्रिवरस**

नाम	पिता का नाम	सुपार	पता
विनायक विपुल	राजचन्द्रपाल	ईट	हरचन्द्रपुर
विन्दु कुमार	तेजपाल सिंह	मशीन	हरचन्द्रपुर
मोहित सिंह	5/10 फौजिले अर्ब		

लाइसेंसधारी **1/10** में विनियम और नियमों के विहित
शर्तों के अधीन रहते हुए प्रदान किया गया है। विनियमों के अंतर्गत
कार्यवाही का है।

दिनांक **10/08/2024** 20

अधिकारी
जिला पंचायत हरिद्वार

Handwritten signature

जिला पंचायत/क्षेत्र समिति प्रपत्र संख्या 25
(नियम 101 देखिए)

जिला परिषद/क्षेत्र समिति जिला पंचायत हरिद्वार **66943**
जिला हरिद्वार

लाइसेंस
श्री 0 जप माला वि. स. फाल्ड
वृत्ति श्री विनास कुमार व विपल कुमार S/O श्री - व. दुपाल
श्री विदे-3 कुमार S/O श्री तेजपाल सिंह व श्री गोहित राज S/O श्री मिल कुमारी
समिति जिला पंचायत हरिद्वार जिला

को जि.नं. पांच हजार रूपये को रुपये का मूल्यांकन कर दिया है।

अतः उन्हें जिला पंचायत हरिद्वार के स्थानीय क्षेत्र

के भीतर उत्तम - हरम-दुपु (लकापुर)

दिनांक 01/10/2024 से 20/09/2025

तक 50 अरु के लिए अनुज्ञा दी जाती है।

लाइसेंस-सधारी का विवरण

नाम	पिता का नाम	स्थापार	पता	अवधि
विनास कुमार विदे-3 कुमार	व. दुपाल तेजपाल सिंह	50 अरु	हरम-दुपु (लकापुर)	-

लाइसेंस-सधारी के सम्बन्ध में
यह लाइसेंस 106 में विनियम और नियंत्रण के निमित्त
नियमों और शर्तों के अधीन रहते हुए प्रदान किया गया है, जिनकी एक प्रति मैंने आज
लाइसेंस-सधारी को दे दी है।

दिनांक 01/10/24 20
दिप्यणी : स्थान और पृष्ठांकन की प्रवृत्तियां तभी मरी जानी हरिद्वार, उत्तरांचल
सशर्त हो। यदि लाइसेंस सामान्य प्रकार का हो, पृष्ठांकन काट दिया जाना चाहिए।

विनास कुमार



जिला पंचायत/क्षेत्र समिति प्रपत्र संख्या 25
(नियम 101 देखिए)

जिला पंचायत/क्षेत्र समिति जिला पंचायत हरिद्वार

जिला

हरिद्वार

लाइसेंस

11518

मै० जयपाल सिंह

गै. सं.

श्री विनायक कुमार व श्री विपुल कुमार SI-201 हरिद्वार

समिति

श्री श्री विरेन्द्र कुमार SI-201 हरिद्वार

जिला

हरिद्वार

को जमान पांच हार रुपये को रुपये का भुगतान कर दिया है।

अब उन्हें जिला पंचायत हरिद्वार के स्थानीय क्षेत्र

के भीतर उमर - हरच-रपुर में

दिनांक 01/10/2025 से 25/09/2026

तक इस तरह के लिए अनुज्ञा दी जाती है।

लाइसेंसधारी का विवरण

नाम	पिता का नाम	पता	अन्य
<u>विनायक कुमार</u>	<u>हरच-रपुर</u>	<u>उमर</u>	<u>हरच-रपुर</u>
<u>विपुल कुमार</u>	<u>हरच-रपुर</u>		

लाइसेंसधारी के हस्ताक्षर
मे विनियम और नियंत्रण के निमित्त
प्रदान किया गया है, जिनकी एक प्रति मैंने आज
लाइसेंसधारी को दे दी है।

दिनांक 10/07/2025 20

हरिद्वार

स्थान और पृष्ठांकन की प्रविष्टियां तमी मरी जानी
सर्वतः यदि लाइसेंस सामान्य प्रकार का हो, पृष्ठांकन काट दिया जाना चाहिए।

विनायक कुमार



जिला पंचायत/क्षेत्र समिति प्रपत्र संख्या 25
(नियम 101 देखिए)

जिला परिषद/क्षेत्र समिति जिला पंचायत हरिद्वार

जिला हरिद्वार

लाइसेन्स 002392

श्री जगजित सिंह

चूंकि श्री जितेंद्र सिंह S/O जगपाल सिंह, मोहित गढ़, जिला पंचायत/क्षेत्र
समिति जिला पंचायत हरिद्वार क मोहम्मद मुन्सिफ S/O जगपाल सिंह
जिला हरिद्वार

को श्री कें पायेंदर नरप को रुपये का भुगतान कर दिया है।

अतः उन्हें जिला पंचायत हरिद्वार के स्थानीय क्षेत्र

के भीतर उमरा - मोहम्मदपुर जट में

दिनांक 01/10/2020 से 30/09/2021 तक

तक 22 अगस्त के लिए अनुज्ञा दी जाती है।

लाइसेन्सधारी का विवरण

न्युम	पिता का नाम	व्यापार	पता	अभ्युक्ति
<u>जितेंद्र सिंह S/O जगपाल सिंह</u>	<u>जगपाल सिंह</u>	<u>इलाहाबाद</u>	<u>मोहम्मदपुर</u>	-
<u>मोहित गढ़ S/O जितेंद्र सिंह</u>	<u>जितेंद्र सिंह</u>	<u>हरिद्वार</u>	<u>मोहम्मदपुर</u>	-
<u>मोहम्मद मुन्सिफ S/O जगपाल सिंह</u>	<u>जगपाल सिंह</u>	<u>हरिद्वार</u>	<u>मोहम्मदपुर</u>	-

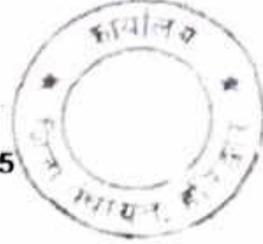
यह लाइसेन्स 106 में विनियम और नियंत्रण के निमित्त
नियमों और शर्तों के अधीन रहते हुए प्रदान किया गया है, जिनकी एक प्रति मैंने आज
लाइसेन्सधारी को दे दी है।

दिनांक 11/12/2020 20

लाइसेन्स अधिकारी

टिप्पणी :-स्थान और पृष्ठांकन की प्रविष्टियां तमी भरी जानी चाहिए, जब लाइसेन्स
सशर्त हो। यदि लाइसेन्स सामान्य प्रकार का हो, पृष्ठांकन काट दिया जाना चाहिए।

Rane



जिला पंचायत/क्षेत्र समिति प्रपत्र संख्या 25

(नियम 101 देखिए)

जिला परिषद/क्षेत्र समिति जिला पंचायत हरिद्वार
जिला हरिद्वार 004021

मै. गागर ब्रिक फिल्ड लाइसेन्स
जितेन्द्र सिंह s/o. ब्रजपाल सिंह, मोहित गर्ग s/o. अनिल कुमार गर्ग व
चूकि श्री अक्षय कुमार s/o. जगपाल सिंह ने जिला परिषद/क्षेत्र
समिति जिला पंचायत हरिद्वार जिला हरिद्वार
को अंकन पांच हजार रुपये को रुपये का भुगतान कर दिया है।
अतः उन्हें जिला पंचायत हरिद्वार के स्थानीय क्षेत्र
के भीतर ग्राम- मोहमगदपुर जट में
दिनांक 01/10/2021 से 30/09/2022
तक इट भट्ट के लिए अनुज्ञा दी जाती है।

लाइसेन्सधारी का विवरण

नाम	पिता का नाम	व्यापार	पता	अभ्युक्ति
जितेन्द्र सिंह	ब्रजपाल सिंह	Screen	मोहमगदपुर जट	-
मोहित गर्ग	अनिल कुमार			

अक्षय कुमार, जगपाल सिंह

यह लाइसेन्स

106

लाइसेन्सधारी के हस्ताक्षर

में विनियम और नियंत्रण के निमित्त
नियमों और शर्तों के अधीन रहते हुए प्रदान किया गया है, जिनकी एक प्रति मैंने आज
लाइसेन्सधारी को दे दी है।

दिनांक 18/8/2021 20

लाइसेन्स अधिकारी

टिप्पणी :-स्थान और पृष्ठांकन की प्रविष्टियां तभी मरी जानी चाहिए, जब लाइसेन्स
सशर्त हो। यदि लाइसेन्स सामान्य प्रकार का हो, पृष्ठांकन काट दिया जाना चाहिए।

Rone



जिला पंचायत/क्षेत्र समिति प्रपत्र संख्या 25
(नियम 101 देखिए)

जिला परिषद/क्षेत्र समिति **जिला पंचायत हरिद्वार**

जिला **हरिद्वार**

श्री **जितेंद्र सिंह** लाइसेंस
श्री **जितेंद्र सिंह** 85325
श्री **जितेंद्र सिंह** 810 **जगपाल सिंह**, मोहितगर्ग श्री **कानिल गर्ग**

युक्ति श्री **कानिल गर्ग** ने जिला परिषद/क्षेत्र

समिति **जिला पंचायत हरिद्वार** जिला **हरिद्वार**

को **₹ 1000** रुपये का भुगतान कर दिया है।

अतः वे **जिला पंचायत हरिद्वार** के स्थानीय क्षेत्र

के भीतर **ग्लान - गाँव** में

दिनांक **01/10/23** से **30/09/24**

तक **इटे** के लिए अनुज्ञा दी जाती है।

लाइसेंसधारी का विवरण

नाम	पिता का नाम	प्यूपार	पू. प्लॉट	अप. नं.
जितेंद्र सिंह	जगपाल सिंह	इटे	ग्लान	—
मोहित गर्ग	कानिल गर्ग	91251	जट	

कानिल गर्ग **जगपाल सिंह** लाइसेंसधारी के उत्तरदायक
यह लाइसेंस **106** में विनियम और नियंत्रण के निमित्त
नियमों और शर्तों के अधीन रहते हुए प्रदान किया गया है, जिनकी एक प्रतियाँ मैंने आज
लाइसेंसधारी को दे दी हैं।

दिनांक **10/08/23** 20

स्थान और पृष्ठांकन की प्रविष्टियाँ तमी मरी जानी **हरिद्वार**
सर्वतः यदि लाइसेंस सामान्य प्रकार का हो, पृष्ठांकन काट दिया जाना चाहिए।

Rane

जिला पंचायत/क्षेत्र समिति प्रपत्र संख्या 25
(नियम 101 देखिए)



जिला परिषद/क्षेत्र समिति जिला पंचायत हरिद्वार

जिला हरिद्वार

66944

चूंकि श्री श्री जितेंद्र सिंह शर्मा लाइसेंस
श्री जितेंद्र सिंह शर्मा श्री कुमपाल सिंह
श्री मोहित शर्मा श्री अनिल कुमार शर्मा ने जिला परिषद/क्षेत्र
समिति जिला पंचायत हरिद्वार जिला हरिद्वार

को सिमेंट पांच हजार रुपये को रुपये का भुगतान कर दिया है।

अतः उन्हें जिला पंचायत हरिद्वार के स्थानीय क्षेत्र

के भीतर ग्राम - श्री हनुमानपुरा जट में

दिनांक 01/10/2024 से 30/03/2025

तक ईट भरना के लिए अनुज्ञा दी जाती है।

लाइसेन्सधारी का विवरण

नाम	पिता का नाम	व्यापार	पता	अभ्युक्ति
<u>जितेंद्र सिंह</u>	<u>कुमपाल सिंह</u>	<u>ईट</u>	<u>श्री हनुमानपुरा</u>	—
<u>मोहित शर्मा</u>	<u>श्री अनिल कुमार शर्मा</u>	<u>अईट</u>	<u>जट</u>	—

लाइसेन्सधारी के हस्ताक्षर

यह लाइसेन्स 106 में विनियम और नियंत्रण के निमित्त
नियमों और शर्तों के अधीन रहते हुए प्रदान किया गया है, जिनकी एक प्रति मैंने आज
लाइसेन्सधारी को दे दी है।

दिनांक 25/07/2024 20

टिप्पणी :- स्थान और पृष्ठांकन की प्रविष्टियां तभी मरी जानी चाहिए, जिनका पता जिला पंचायत हरिद्वार
सशर्त हो। यदि लाइसेन्स सामान्य प्रकार का हो, पृष्ठांकन काट दिया जाना चाहिए।

Rames

जिला पंचायत/क्षेत्र समिति प्रपत्र संख्या 25
(नियम 101 देखिए)



जिला परिषद/क्षेत्र समिति जिला पंचायत हरिद्वार

जिला हरिद्वार

लाइसेन्स 11519

श्री गगन सिंह

चूंकि श्री जितेंद्र सिंह ने जिला परिषद/क्षेत्र समिति जिला पंचायत हरिद्वार को श्री मोहित गगन सिंह को 50000/- रुपये का भुगतान कर दिया है।

अतः उन्हें जिला पंचायत हरिद्वार के स्थानीय क्षेत्र

के भीतर उत्तम - मोहनपुर जट में

दिनांक 01/10/2025 से 30/09/2026

तक श्री गगन सिंह के लिए अनुज्ञा दी जाती है।

लाइसेन्सधारी का विवरण

नाम	पिता का नाम	स्थापार	पता	अम्. न्त
<u>जितेंद्र सिंह</u>	<u>गगन सिंह</u>	<u>श्री गगन सिंह</u>	<u>मोहनपुर जट</u>	—
<u>श्री मोहित गगन सिंह</u>	<u>गगन सिंह</u>			

यह लाइसेन्स 106 लाइसेन्सधारी के हस्ताक्षर में विनियम और नियंत्रण के निमित्त नियमों और शर्तों के अधीन रहते हुए प्रदान किया गया है, जिनकी एक प्रति मैंने आज लाइसेन्सधारी को दे दी है।

दिनांक 10/07/2025 20

टिप्पणी:—स्थान और पृष्ठांकन की प्रविष्टियां तमी मरी जानी जायेंगी। यदि लाइसेन्स सामान्य प्रकार का हो, पृष्ठांकन काट दिया जाना चाहिए।

Prane



Government of India
Form GST REG-06
[See Rule 10(1)]

Registration Certificate

Registration Number : 05AAQFJ7072D1Z9

1.	Legal Name	JAI MATA BRICK FIELD			
2.	Trade Name, if any	JAI MATA BRICK FIELD			
3.	Constitution of Business	Partnership			
4.	Address of Principal Place of Business	0, MOJA - KWADPUR, PARGANA - MANGLOUR, VILL-HARCHANDPUR, ROORKEE, Haridwar, Uttarakhand, 247656			
5.	Date of Liability				
6.	Period of Validity	From	29/12/2020	To	Not Applicable
7.	Type of Registration	Regular			
8.	Particulars of Approving Authority	Centre			
Signature		Signature Not Verified Digitally signed by DE GOODS AND SERVICES TAX NETWORK(4) Date: 2020.12.29 16:16:03 IST			
Name		Sanjay Anand Massey			
Designation		Superintendent			
Jurisdictional Office		Roorkee - Sector 2			
9.	Date of issue of Certificate	29/12/2020			
Note: The registration certificate is required to be prominently displayed at all places of business in the State.					

This is a system generated digitally signed Registration Certificate issued based on the approval of application granted on 29/12/2020 by the jurisdictional authority.

For 29/12/2020



Annexure A

GSTIN 05AAQFJ7072D1Z9
Legal Name JAI MATA BRICK FIELD
Trade Name, if any JAI MATA BRICK FIELD

Details of Additional Places of Business

Total Number of Additional Places of Business in the State 0

Pranish Kumar



Annexure B

GSTIN 05AAQFJ7072D1Z9
 Legal Name JAI MATA BRICK FIELD
 Trade Name, if any JAI MATA BRICK FIELD

Details of Managing / Authorized Partners

1		Name	MOHIT GARG
		Designation/Status	PATNERSHIP
		Resident of State	Uttar Pradesh
2		Name	VIRENDRA KUMAR
		Designation/Status	PATNERSHIP
		Resident of State	Uttar Pradesh
3		Name	VIKAS KUMAR
		Designation/Status	PATNERSHIP
		Resident of State	Uttar Pradesh
4		Name	VIPUL KUMAR
		Designation/Status	PATNERSHIP
		Resident of State	Uttar Pradesh

Partner of JMT



Government of India
Form GST REG-06
[See Rule 10(1)]

Registration Certificate

Registration Number : 05AAWFG1239M1ZY

1.	Legal Name	GAGAN BRICK FIELD			
2.	Trade Name, if any	GAGAN BRICK FIELD			
3.	Constitution of Business	Partnership			
4.	Address of Principal Place of Business	KH. NO. 138, 139, VILL- MOHAMMADPUR JATT, PRAGNA-MANGLOUR, ROORKEE, Haridwar, Uttarakhand, 247656			
5.	Date of Liability				
6.	Period of Validity	From	02/02/2021	To	Not Applicable
7.	Type of Registration	Regular			
8.	Particulars of Approving Authority	Centre			
Signature		Signature Not Verified Digitally signed by DS GOODS AND SERVICES TAX NETWORK(4) Date: 2021.02.02 11:00:26 IST			
Name		Arvind Verma			
Designation		Superintendent			
Jurisdictional Office		Roorkee - Sector 2			
9. Date of issue of Certificate		02/02/2021			
Note: The registration certificate is required to be prominently displayed at all places of business in the State.					

This is a system generated digitally signed Registration Certificate issued based on the approval of application granted on 02/02/2021 by the jurisdictional authority.

Rane



सत्यमेव जयते

Annexure A

GSTIN	05AAWFG1239M1ZY
Legal Name	GAGAN BRICK FIELD
Trade Name, if any	GAGAN BRICK FIELD

Details of Additional Places of Business

Total Number of Additional Places of Business in the State 0



सत्यमेव जयते

Annexure B

GSTIN 05AAWFG1239M1ZY
Legal Name GAGAN BRICK FIELD
Trade Name, if any GAGAN BRICK FIELD

Details of Managing / Authorized Partners

1		Name	ADESH KUMAR
		Designation/Status	PARTNER
		Resident of State	Uttarakhand
2		Name	JITENDRA SINGH
		Designation/Status	PARTNER
		Resident of State	Uttar Pradesh
3		Name	MOHIT GARG
		Designation/Status	PARTNER
		Resident of State	Uttar Pradesh

Ramesh

अनापत्ति प्रमाण पत्र

श्री मोहित गर्ग पुत्र श्री अनिल कुमार गर्ग निवासी ग्राम मोहम्मदपुर जट विकासखण्ड नारसन जनपद हरिद्वार ने आवेदन पत्र प्रस्तुत कर निवेदन किया है कि उनके स्वामित्व वाला ईट भट्टा मै0 गगन ब्रिक फिल्ड खसरा सं0 138/139 ग्राम मोहम्मदपुर जट मंगलौर विकासखण्ड नारसन जनपद हरिद्वार पर स्थापित किया गया है इस हेतु भट्टा स्वामी द्वारा अनापत्ति प्रमाण पत्र चाहा गया है।

मौके पर स्थलीय निरीक्षण हेतु उत्तर प्रदेश शासनादेश संख्या 921/55-पर्या/12-94 (पर्या) -11 दिनांक 27 जून 2021 में दिये गये निर्देशानुसार ईट भट्टे का निरीक्षण प्रभारी उद्यान संचल दल केन्द्र नारसन के द्वारा किया गया। प्रभारी द्वारा प्रस्तुत की गयी निरीक्षण आख्या के आधार पर अवगत कराया गया है कि ईट भट्टा स्थापना स्थल के आस-पास आम/मिश्रित फलों का कोई भी उद्यान/नर्सरी स्थित नहीं है।

अतः प्रभारी उद्यान संचल दल केन्द्र नारसन के स्थलीय निरीक्षण आख्या एवं ईट भट्टे के संचालन हेतु उपलब्ध कराये गये प्रपत्रों के आधार पर ईट भट्टे के स्वामी श्री मोहित गर्ग पुत्र श्री अनिल कुमार गर्ग निवासी ग्राम मोहम्मदपुर जट विकासखण्ड नारसन जनपद हरिद्वार को मै0 गगन ब्रिक फिल्ड के संचालन हेतु अनापत्ति प्रमाण पत्र जारी किया जा रहा है।

पंजिका क्रमांक ...04/8.2.22

08/02/2022
मुख्य उद्यान अधिकारी
हरिद्वार हरिद्वार

कार्यालय मुख्य उद्यान अधिकारी हरिद्वार
पत्रांक 3943/उक्त दिनांकित

प्रतिलिपि :- 01 सम्बन्धित आवेदक कर्ता।

02 प्रभारी उद्यान संचल दल केन्द्र नारसन।

मुख्य उद्यान अधिकारी
हरिद्वार

Industry Name : JAI MATA BRICK FIELD

Category Name : ORANGE

Address : Khasra-208 Mauza- Kawadpur Harchandpur
Haridwar

District Name : Haridwar

Cap Inv(In Lakh) : 22.08

Net Asset Value(in Lakh): 22.08

Consent Type : CTO

Certificate For: reNew

AppId/Caf Id : 3232895/10412

Application Date : 29/11/2022

Industry Type : Industrial

Date Time: 01-12-2022 09:24

Note By: RO(307)

Forwarded To: Inspecting Officer

Activity: Forward

Description:

Activity: Inspection

Description:

Date Time: 12-12-2022 04:01

Note By: Inspecting Officer(203)

Forwarded To: Inspecting Officer

Activity: Forward

Description:

Activity: Return

Description: As per 17th board meeting unit
submit update CCA fee
Accordingly.

Activity: Forward

Activity: Application Re-Submitted

Note By: (Industry)

Description: fee submitted as per board
meeting.

Date Time: 29-12-2022 11:00

Forwarded To: RO

Date Time: 29-12-2022 03:23

Note By: RO(307)

Forwarded To: Inspecting Officer

Activity: Forward

Description: Please check reply and report.

Date Time: 09-01-2023 11:07

Note By: Inspecting Officer(203)

Forwarded To: RO

Activity: Forward

Description:

Activity: Inspection Closed

Date of Inspection: 2023-01-03

J-112.

SAs

J R 2022

O
R/L

In the reference of CCA renewal (Year 2023-24) industry has been inspected on 03.01.2023. During the inspection unit was found in operation. Unit is situated at Village -Harchandpur, Manglor, Roorkee, Dist.- Haridwar (Uttarakhand). Manufacture of Brick by backing process only. Unit has used Coal & Wood in the backing process of brick. 100 feet Stack and Zig Zag System has been establish in the unit. 100 feet high Stack with Port hol, Pletform and Stairs establish in the unit.

Only domestic effluent is generate which dispose through septic tank/soak pit. As per Net Asset unit submitted the CCA renewal fee Rs.- 58000/= (Year 2021-22 to 2023-24) in orange category (10.0 - 50.0 Lakhs, 22.0 Lakhs). As per above site observation take a necessary action for CCA renewal for years (Year 2023-24) with following specific conditions:

-1. Unit should be compliance the all conditions which is the mentioned in the Environmental Protection Act (EPA)-1986. 2. Unit shall ensure to comply the notification of state Government vide No. 1822/VII-

Description:

A-1/2021/80-सं/16 Dated 28.10.2021 regarding the Uttarakhand state mining Policy 2021. 3. Unit Shall ensure to comply the Notification of MoEF & Climate change (Government of India) on dated 22.02.2022 Under EP Act 1986. 4. The Consent is Valid under the Final decision of Hon'ble High Court & Hon'ble NGT in matter of OA No. 783/2022 Ajay Kumar Vs Uttarakhand Pollution Control Board & Others. 5 Unit shall ensure to obtain the Validation certificate from Central Building Research Institue or authorized organization regarding conversion to induce draft zig zag Technology & Submit it to this office within three Months. 6 . Unit shall ensure to obtain the Validation certificate from Central Building Research Institue or authorized organization regarding conversion to induce draft zig zag Technology & Submit it to this office within three Months. 7. Unit should be applying the all seafy measurers in the Industry premisis.

Note History

Date Time: 10-01-2023
12:11

Note By: RO(307)

Forwarded To: RO

Activity: Forward

Description:

Activity: Approved

Description: Provisional
Certificate has
been issued

[View Prov
Certificate I.](#)



REGIONAL OFFICE

UTTARAKHAND POLLUTION CONTROL BOARD
Irrigation Design Building Campus, Roorkee-247667 (Distt- Haridwar)

UKPCB/ROR/Con/J-112/2023/1415

Date: 13.01.2023

Registered Post.

To,

M/s Jai Mata Brick Field
Khasra No-208,
Vill-Harchandpur, Manglore, Roorkee
Distt- Haridwar.

Consolidated Consent to Operate, and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh/Renewal/Reapplication/Expansion/) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6" of the "Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

Caf ID - 10412	Application ID-3232895
CCA (Fresh)	
Consent No. AWH- 5-17	

CCA is hereby granted to M/s Jai Mata Brick Field located at Khasra No-208, Vill-Harchandpur, Manglore, Roorkee, Distt- Haridwar subject to the provisions of the Water Act, Air Act and HW Rules and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for a period up to 31.03.2024 and valid for manufacturing of following products with Capital Investment / Net Assets Values Rs 22 Lacs.

S. No.	-Last CCA Quantity		CCA Fresh	
	Product	Quantity (Per Month)	Product	Quantity (Per Month)
1	Not Obtained		Bricks	80,00,000 Nos/Year

2. Specific Conditions under Water Act:

(i) The daily quantity of effluent discharge (KLD):-

	Last CCA or CTE	CCA Fresh
Trade Effluent	Nil	Nil
Sewage	-	1.0

(ii) Trade Effluent Treatment and Disposal: Nil.

(iii) Sewage Treatment and Disposal: The applicant shall provide comprehensive Septic Tank/ Soak pit is required with reference to influent quantity and quality.

3. Conditions under Air Act:-

(i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity KLD/MTD	Emission Control Equipment	Emission standards not to exceed
1	Brick Klin	30	Coal & wood	-	Induced draft with Zig-Zag Technology	250 mg/NM ³

OFFICE COPY

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time: from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. Conditions under HW Rules:-

- The Occupier of M/s Jai Mata Brick Field is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes.
- The authorization shall be in force for a period up to 31.03.2024
- The authorization is subject to the conditions stated below and the conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	-	-	-

Terms and conditions of authorization:

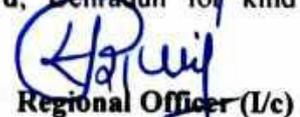
- The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made thereunder.
 - The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
 - The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
 - Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
 - It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
 - An application for the renewal of an authorization shall be made as laid down under these rules.
 - Any other conditions for compliance as per the Guidelines issued by the MoEF or CPCB.
- Compulsory documents to be submitted by the Industry/Unit:-
 - Annual return in Form-4 and Waste Disposal Manifest in Form-10 under HW Rules and Third Party Audit Report.
 - Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
 - Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
 - Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
 - Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and HW Rules will result in legal action under the aforesaid Acts and Rules.

OFFICE COPY


Regional Officer (I/c)

Copy to: Member Secretary, Uttarakhand Pollution Control Board, Dehradun for kind information.

OFFICE COPY


Regional Officer (I/c)

Specific Conditions:

- In case Unit is using ground water than unit has to obtain NOC from central Ground water Authority for abstraction of ground water for which unit may refer web site <http://cgwa-noc-gov.in>

2. The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
3. The industry shall ensure interlocking of air pollution control devices and production processes.
4. Solid wastes generated from the industry have to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
5. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
6. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the Central Pollution Control Board.
7. The industry shall ensure all safety measures and shall undertake periodical assessment by the competent authority.
8. The unit shall strictly comply with the provision of The Public Liability Insurance Act, 1991 as amended and Rules made there under there under and shall submit copies of Insurance Policies (if any) to the Board Offices regularly.
9. Unit shall ensure to comply the notification of state Government vide No. 1822/VII-A-1/2021/80-3/16 Dated 28.10.2021 regarding the Uttarakhand state mining Policy 2021.
10. Unit Shall ensure to comply the Notification of MoEF & Climate change (Government of India) on dated 22.02.2022 Under EP Act 1986.
11. The Consent is Valid under the Final decision of Hon'ble High Court & Hon'ble NGT in matter of OA No. 783/2022 Ajay Kumar Vs Uttarakhand Pollution Control Board & Others.
12. Unit shall ensure to obtain the Validation certificate from Central Building Research Institute or authorized organization regarding conversion to induce draft zig zag Technology & Submit it to this office within three Months.
13. All the moving areas around the main Brick kiln shall be paved with the bricks to minimize the fugitive dust/emission from the brick kilns operations.
14. The occupier shall ensure that fine dust not to accumulate all around the Brick Kiln.
15. The unit shall submit stack emission monitoring report from MoEF & CC recognized laboratory to the Board's offices, within two month.
16. The unit shall strictly comply with provisions of water Act, Air Act & E (P) Act and Rules/Notifications made thereunder.

General Conditions:

1. The applicant shall get the sample of treated effluent/emissions/hazardous wastes/leachate analyzed at least once in a three month/six months/one year from the laboratory recognized by the CPCB/UEPPCB/NABL /MoEF and conforms to the limits stipulated. Test report shall be communicated to the UEPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.

UNFCB

10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
11. The applicant shall reapply before the 30 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on **Display Board of size 6x4 feet** out side the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in **Form-3** and shall submit annual return in **Form-4** on or before the 30th day of June following to the financial year to which that return relates.
20. In case of any accident, complete details shall be submitted to this Board as required under H.W. Rules.
21. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
22. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed **physical and chemical analysis of hazardous waste sample** and report to the Board.
23. Dried hazardous sludge from the process in the plant shall be stored in **double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.**
24. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
25. The industry will store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to **Registered Recyclers/Re-processors.**
26. In case of any transportation of hazardous waste, the details in **Form-10** of the **Hazardous Rules** shall be submitted to the Board.



[Handwritten Signature]
Regional Officer (I/c)

OFFICE COPY

Application Details

[print](#)

Annexure No. 3 (Colly)

Industry Name : GAGAN BRICK FIELD**Address : KHASRA-138, 139 Village- Mohammadpur
Jatt Paragna- Narsan Haridwar****Cap Inv(In Lakh) : 15.81****Consent Type : CTO****AppId/Caf Id : 3190920/10344****Industry Type : Industrial****Category Name : ORANGE****District Name : Haridwar****Net Asset Value(In Lakh): 15.81****Certificate For: reNew****Application Date : 15/11/2022****Date Time:** 15-11-2022 04:08**Note By:** RO(307)**Forwarded To:** Inspecting Officer**Activity:** Forward**Description:****Activity:** Inspection**Description:****Date Time:** 16-12-2022 10:47**Note By:** Inspecting Officer(203)**Forwarded To:** Inspecting Officer**Activity:** Forward**Description:****Activity:** Return**Description:** please upload Affidavit
regarding the date of
operation.**Activity:** Forward**Activity:** Application Re-Submitted**Note By:** (Industry)**Description:** we shall submit the same.**Date Time:** 19-12-2022 11:32**Forwarded To:** RO**Date Time:** 19-12-2022 01:18**Note By:** RO(307)**Forwarded To:** Inspecting Officer**Activity:** Forward**Description:** pls check and reply.**Date Time:** 27-12-2022 02:36**Note By:** Inspecting Officer(203)**Forwarded To:** RO**Activity:** Forward**Description:****Activity:** Inspection Closed**Date of Inspection:** 2022-12-23

SAO
 15/11/2022
 [Signature]

01/2023, 16:04

Description: In the reference of CCA renewal (Year 2023-24) industry has been inspected on 23.12.2022. During the inspection unit was found in operation. Unit is situated at Village – Mohammadpur Jatt, Narsan, Roorkee, Dist.- Haridwar (Uttarakhand). Manufacture of Brick by backing process only. Unit has used Coal & Wood in the backing process of brick. 100 feet Stack and Zig Zag System has been establish in the unit. 100 feet high Stack with Port hol, Pletform and Stairs establish in the unit. Only domestic effluent is generate which dispose through septic tank/soak pit. As per Net Asset unit submitted the CCA renewal fee Rs.- 58000/= (Year 2021-22 to 2023-24) in orange category (10.0 - 50.0 Lakhs, 38.0 Lakhs). As per above site observation take a necessary action for CCA renewal for years (Year 2023-24) with following specific conditions: -1. Unit should be compliance the all conditions which is the mentioned in the Environmental Protection Act (EPA)-1986. 2. Unit shall ensure to comply the notification of state Government vide No. 1822/VII-A-1/2021/80- ४/16 Dated 28.10.2021 regarding the Uttarakhand state mining Policy 2021. 3. Unit Shall ensure to comply the Notification of MoEF & Climate change (Government of India) on dated 22.02.2022 Under EP Act 1986. 4. The Consent is

Valid under the Final decision of Hon'ble High Court & Hon'ble NGT in matter of OA No. 783/2022
 Ajay Kumar Vs
 Uttarakhand Pollution Control Board & Others. 5
 Unit shall ensure to obtain the Validation certificate from Central Building Research Institute or authorized organization regarding conversion to induce draft zig zag Technology & Submit it to this office within three Months. 6 . Unit shall ensure to obtain the Validation certificate from Central Building Research Institute or authorized organization regarding conversion to induce draft zig zag Technology & Submit it to this office within three Months. 7.
 Unit should be applying the all safety measurers in the industry premises.

Date Time: 27-12-2022
 03:19

Note By: RO(307)

Forwarded To: RO

Activity: Forward

Description:

Activity: Approved

Description: Provisional Certificate has been issued

[View Prov Certificate](#)



REGIONAL OFFICE

UTTARAKHAND POLLUTION CONTROL BOARD

Irrigation Design Building Campus, Roorkee-247667 (Distt- Haridwar)

UKPCB/ROR/Con/G-178/2023/1679

Date: 30/01/2023

Registered Post.

To,

M/s Gagan Brick Field
Khasra No. 138, 139,
Vill-Mohammadpur Jatt,
Paragna-Narsan, Roorkee
Distt- Haridwar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh/Renewal/Reapplication/Expansion/) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6" of the "Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

Caf ID - 10344

Application ID - 3190920

CCA (Fresh)

Consent No. AWH- GT-42

CCA is hereby granted to M/s Gagan Brick Field located at Khasra No. 138, 139, Vill-Mohammadpur Jatt, Paragna-Narsan, Roorkee, Distt- Haridwar.. subject to the provisions of the Water Act, Air Act and HW Rules and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for a period up to 31.03.2024 and valid for manufacturing of following products with Capital Investment / Net Assets Values Rs 38.0 lakh.

S. No.	Last CCA Quantity		CCA Fresh	
	Product	Quantity	Product	Quantity
1	Not Obtained		Bricks	80,00,000 Nos/Year

2. Specific Conditions under Water Act:

- (i) The daily quantity of effluent discharge (KLD):-

	Last CCA or CTE	CCA Fresh
Trade Effluent	Nil	Nil
Sewage	-	1.5

- (ii) Trade Effluent Treatment and Disposal: Nil.

- (iii) Sewage Treatment and Disposal: The applicant shall provide comprehensive Septic Tank/ Soak pit is required with reference to influent quantity and quality.

3. Conditions under Air Act:-

- (i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity KLD/MTD	Emission Control Equipment	Emission standards not to exceed
1	Brick Klin	30	Coal & wood	-	Induced draft with Zig-Zag Technology	250 mg/NM ³

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time: from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. Conditions under HW Rules:-

- The Occupier of M/s Gagan Brick Field is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes.
- The authorization shall be in force for a period up to 31.03.2024
- The authorization is subject to the conditions stated below and the conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	-	-	-

Terms and conditions of authorization:

- The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made thereunder.
 - The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
 - The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
 - Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
 - It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
 - An application for the renewal of an authorization shall be made as laid down under these rules.
 - Any other conditions for compliance as per the Guidelines issued by the MoEF or CPCB.
- Compulsory documents to be submitted by the Industry/Unit:-
 - Annual return in Form-4 and Waste Disposal Manifest in Form-10 under HW Rules and Third Party Audit Report.
 - Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
 - Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
 - Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
 - Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and HW Rules will result in legal action under the aforesaid Acts and Rules.

OFFICE COPY

[Signature]

Regional Officer (I/c)

Copy to: Member Secretary, Uttarakhand Pollution Control Board, Dehradun for kind information.

OFFICE COPY

[Signature]

Regional Officer (I/c)

Specific Conditions:

- In case Unit is using ground water than unit has to obtain NOC from central Ground water Authority for abstraction of ground water for which unit may refer web site <http://cgwa-noc.gov.in>
- The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by

OFFICE COPY

- the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
3. The industry shall ensure interlocking of air pollution control devices and production processes.
 4. Solid wastes generated from the industry have to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
 5. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
 6. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the Central Pollution Control Board.
 7. The industry shall ensure all safety measures and shall undertake periodical assessment by the competent authority.
 8. The unit shall strictly comply with the provision of The Public Liability Insurance Act, 1991 as amended and Rules made there under there under and shall submit copies of Insurance Policies (if any) to the Board Offices regularly.
 9. Unit shall ensure to comply the notification of state Government vide No. 1822/VII-A-1/2021/80-3/16 Dated 28.10.2021 regarding the Uttarakhand state mining Policy 2021.
 10. Unit Shall ensure to comply the Notification of MoEF & Climate change (Government of India) on dated 22.02.2022 Under EP Act 1986.
 11. The Consent is Valid under the Final decision of Hon'ble High Court & Hon'ble NGT in matter of OA No. 783/2022 Ajay Kumar Vs Uttarakhand Pollution Control Board & Others.
 12. Unit shall ensure to obtain the Validation certificate from Central Building Research Institute or authorized organization regarding conversion to induce draft zig zag Technology & Submit it to this office within three Months.
 13. All the moving areas around the main Brick kiln shall be paved with the bricks to minimize the fugitive dust/emission from the brick kilns operations.
 14. The occupier shall ensure that fine dust not to accumulate all around the Brick Kiln.
 15. The unit shall submit stack emission monitoring report from MoEF & CC recognized laboratory to the Board's offices, within two month.
 16. The unit shall strictly comply with provisions of water Act, Air Act & E (P) Act and Rules/Notifications made thereunder.

General Conditions:

1. The applicant shall get the sample of treated effluent/emissions/hazardous wastes/leachate analyzed at least once in a three month/six months/one year from the laboratory recognized by the CPCB/UEPPCB/NABL/MoEF and conforms to the limits stipulated. Test report shall be communicated to the UEPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good house keeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be

URPC

reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

11. The applicant shall reapply before the 30 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
15. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet out side the main factory gate within premises.
18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
19. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
20. In case of any accident, complete details shall be submitted to this Board as required under H.W. Rules.
21. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
22. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
23. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
24. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
25. The industry will store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
26. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous Rules shall be submitted to the Board.




Regional Officer (I/c)
OFFICE COPY



पत्रांक-यूकेपीसीबी/आरओआर/सहमति/जे-112/2023/1156

दिनांक: २१.११.२०२३

पंजीकृत डाक द्वारा

सेवा में,

M/s Jai Mata Brick Field,
Kh No- 208
Vill- Harchandpur, Manglore,
Roorkee, Distt- Haridwar.

विषय:- Consolidated Consent to Operate and Authorization hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh/Renewal/Reapplication/Expansion/) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6" of the "Hazardous Waste (Management, Handling and Trans boundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

महोदय,

कृपया उपरोक्त विषयक उद्योग को इस कार्यालय के पत्रांक-यूकेपीसीबी/आरओआर/सहमति/जे-112/2023/1415 दिनांक 13.01.2023 द्वारा संचालन हेतु सशर्त सहमति निर्गत की गयी है। जिसकी वैधता दिनांक 31.03.2024 तक है। निर्गत सहमति आदेश पत्र में उद्योग को State Govt Vide No. 1822/VII-A-1/2021/80-स्र/16 dated 28.10.2021 regarding the Uttarakhand state mining Policy 2021 and The Notification of MoEF & Climate Change (Government of India) on dated 22.02.2022 Under EP Act 1986 की शर्त आरोपित है। किन्तु भट्टे द्वारा उक्त शर्त का अनुपालन नहीं किया गया है।

29. Having regard to the aforesaid, we are of the considered opinion that the CCA dated 13.01.2023 and 30.01.2023 have been prescribed in the notification dated 22.02.2022, therefore, the CCA dated 13.01.2023 and 30.01.2023 cannot be sustained and are hereby set aside with a direction to the competent authority to reconsider the application for grant of CCA filed by the Respondent Nos. 5 and 6 after duly considering the sitting criteria prescribed in the notification dated 22.02.2022

अतः उद्योग को इस कार्यालय के पत्रांक-यूकेपीसीबी/आरओआर/सहमति/जे-112/2023/1415 दिनांक 13.01.2023 द्वारा निर्गत संचालनार्थ सहमति पत्र को तत्काल निरस्त (Revoke) किया जाता है, एवं निर्देशित किया जाता है, कि जल व वायु अधिनियम के तहत संचालनार्थ सहमति प्राप्त किये बिना उद्योग का संचालन कदापि नहीं किया जाये। अन्यथा उद्योग के विरुद्ध जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम-1974 एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम-1981 की धाराओं के अन्तर्गत उद्योग के विरुद्ध कार्यवाही की जायेगी जिसका सम्पूर्ण उत्तरदायित्व स्वयं उद्योगी का होगा।

भवदीय,


(एसओ पी० सिंह)
क्षेत्रीय अधिकारी

OFFICE COPY

प्रतिलिपि:-

1. सदस्य सचिव महोदय, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून को सादर सूचनार्थ प्रेषित।
2. जिलाधिकारी महोदय, जिला-हरिद्वार को सादर सूचनार्थ प्रेषित।

OFFICE COPY




क्षेत्रीय अधिकारी



क्षेत्रीय कार्यालय
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड
सिंचाई परिकल्प भवन परिसर, रुड़की -247667 हरिद्वार



पत्रांक-यूकेपीसीबी/आरओआर/सहमति/जी-178/2023/1157

दिनांक: 21.11.2023

पंजीकृत डाक द्वारा

सेवा में,

M/s Gagan Brick Field,
Kh No- 138, 139,
Vill- Mohammadpur Jatt,
Paragna- Narsan, Roorkee,
Distt- Haridwar.

विषय:- Consolidated Consent to Operate and Authorization hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh/Renewal/Reapplication/Expansion) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6" of the "Hazardous Waste (Management, Handling and Trans boundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

महोदय,

कृपया उपरोक्त विषयक उद्योग को इस कार्यालय के पत्रांक-यूकेपीसीबी/ आरओआर/ सहमति/जी-178/ 2023/1679 दिनांक 30.01.2023 द्वारा संचालन हेतु सशर्त सहमति निर्गत की गयी है। जिसकी वैधता दिनांक 31.03.2024 तक है। निर्गत सहमति आदेश पत्र में उद्योग को State Govt Vide No. 1822/VII-A-1/2021/80-ख/16 dated 28.10.2021 regarding the Uttarakhand state mining Policy 2021 and The Notification of MoEF & Climate Change (Government of India) on dated 22.02.2022 Under EP Act 1986 की शर्त आरोपित है। किन्तु भट्टे द्वारा उक्त शर्त का अनुपालन नहीं किया गया है।

29. Having regard to the aforesaid, we are of the considered opinion that the CCA dated 13.01.2023 and 30.01.2023 have been prescribed in the notification dated 22.02.2022, therefore, the CCA dated 13.01.2023 and 30.01.2023 cannot be sustained and are hereby set aside with a direction to the competent authority to reconsider the application for grant of CCA filed by the Respondent Nos. 5 and 6 after duly considering the sitting criteria prescribed in the notification dated 22.02.2022

अतः उद्योग को इस कार्यालय के पत्रांक-यूकेपीसीबी/आरओआर/सहमति/जी-178/2023/1679 दिनांक 30.01.2023 द्वारा निर्गत संचालनार्थ सहमति पत्र को तत्काल निरस्त (Revoke) किया जाता है, एवं निर्देशित किया जाता है, कि जल व वायु अधिनियम के तहत संचालनार्थ सहमति प्राप्त किये बिना उद्योग का संचालन कदापि नहीं किया जाये। अन्यथा उद्योग के विरुद्ध जल (प्रदूषण निवारण एवं नियंत्रण) अधिनियम-1974 एवं वायु (प्रदूषण निवारण एवं नियंत्रण) अधिनियम-1981 की धाराओं के अन्तर्गत उद्योग के विरुद्ध कार्यवाही की जायेगी जिसका सम्पूर्ण उत्तरदायित्व स्वयं उद्योगी का होगा।

भवदीय,

(एस0 पी0 सिंह)
क्षेत्रीय अधिकारी

OFFICE COPY

प्रतिलिपि:-

1. सदस्य सचिव महोदय, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, देहरादून को सादर सूचनार्थ प्रेषित।
2. जिलाधिकारी महोदय, जिला-हरिद्वार को सादर सूचनार्थ प्रेषित।



क्षेत्रीय अधिकारी

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NOS.5596-5597/2024

[@ CIVIL APPEAL NO. DIARY NO.13452/2024]

JAI MATA BRICK FIELD

Appellant (s)

VERSUS

UTTARAKHAND POLLUTION CONTROL BOARD & ORS.

Respondent(s)

O R D E R

Delay condoned.

2. Heard Mr. Manoj Swarup, learned Senior Counsel appearing for the Appellant. The original applicant before the NGT is on caveat and is represented by Mr. Rohan Thawani, learned counsel.

3. Without raising any contention on the merit of the impugned decision of the NGT, Mr. Swarup, learned Senior Counsel refers to Paragraph 29 in the impugned order dated 12.10.2023 of the NGT to point out that in reference to the siting criteria specified in Clause 6 and 7 of the Notification dated 22.02.2022 of the Ministry of Environment, Forest & Climate Change (MOEF&CC), the NGT has directed the Competent Authority to re-consider the application for grant of Consolidated Consent to Operate & Authorization (CCA). The Appellant - brick kilns is not aggrieved by the said opportunity being granted, but the concern raised by Mr. Swarup is whether the Competent Authority would be swayed by the observation made in the impugned decision of the NGT.

4. We have considered the above submission and also the submission made by Mr. Thawani, learned counsel. Since the

Competent Authority is directed to reconsider the application for grant of CCAs, instead of entertaining the appeals, we deem it appropriate to direct the said authority to reconsider the application of the brick kiln owner (Jai Mata Brick Field) on merit and independently, without being influenced by any of the observation in the impugned order dated 12.10.2023 in the OA No.341/2023. It is ordered accordingly.

5. With the above order, the Civil Appeals are disposed of. Pending application(s), if any, stand closed.

..... J.
[HRISHIKESH ROY]

..... J.
[PRASHANT KUMAR MISHRA]

NEW DELHI;
APRIL 29, 2024.

ITEM NO.17

COURT NO.6

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL NOS.5596-5597/2024
[@ CIVIL APPEAL NO. DIARY NO.13452/2024]

JAI MATA BRICK FIELD

Petitioner(s)

VERSUS

UTTARAKHAND POLLUTION CONTROL BOARD & ORS.

Respondent(s)

(IA No.87307/2024-CONDONATION OF DELAY IN FILING and IA No.87304/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.87305/2024-STAY APPLICATION)

Date : 29-04-2024 These appeals were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE HRISHIKESH ROY
HON'BLE MR. JUSTICE PRASHANT KUMAR MISHRA

For Petitioner(s) Mr. Manoj Swarup, Sr. Adv.
Mr. Neelmani Pant, Adv.
Ms. Nidhi Agarwal, Adv.
Mr. Hitesh Nagar, Adv.
Mr. Neeraj Kumar Sharma, AOR

For Respondent(s) Mr. Rohan Thawani, Adv.
Ms. Pooja Dhar, AOR
Ms. Aakriti Vikas, Adv.

UPON hearing the counsel the Court made the following
O R D E R

Delay condoned.

The civil appeals are disposed of in terms of the signed order.

Pending application(s), if any, stand closed.

(DEEPAK JOSHI)
ASST. REGISTRAR-cum-PS

(KAMLESH RAWAT)
ASSISTANT REGISTRAR

(Signed Order is placed on the File)

IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

CIVIL APPEAL NO.6565 OF 2024
[@ DIARY NO(S). 20778/2024]

GAGAN BRICK FIELD

APPELLANT(S)

VERSUS

UTTARAKHAND POLLUTION CONTROL BOARD & ORS.

RESPONDENT(S)

O R D E R

Delay condoned.

Heard the learned counsel appearing for the appellant and the learned counsel for the respondent no.5 who is appearing on caveat.

This Appeal will be governed by the order dated 29th April, 2024 passed by this Court in Civil Appeal Nos.5596-5597/2024.

Ordered accordingly.

The Civil Appeal is disposed of.

.....J.
(ABHAY S. OKA)

.....J.
(UJJAL BHUYAN)

NEW DELHI;
MAY 17, 2024.

ITEM NO.23 + 76

COURT NO.6

SECTION XVII

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

CIVIL APPEAL DIARY NO(S). 20778/2024

GAGAN BRICK FIELD

APPELLANT(S)

VERSUS

UTTARAKHAND POLLUTION CONTROL BOARD & ORS.

RESPONDENT(S)

(IA No.112834/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.112835/2024-STAY APPLICATION and IA No.112833/2024-CONDONATION OF DELAY IN FILING APPEAL, IA NO.121136/2024 - PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURE AND IA NO.121137/2024 - EXEMPTION FROM FILING AFFIDAVIT)

WITH

CIVIL APPEAL NO(S). 6366/2024 (ITEM NO.76)
[IA NO.118311/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT AND IA NO.118309/2024-EX-PARTE STAY)

Date : 17-05-2024 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE ABHAY S. OKA
HON'BLE MR. JUSTICE UJJAL BHUYAN

For Appellant(s) Mr. Manoj Swarup, Sr. Adv.
Mrs. Nidhi Agarwal, Adv.
Mr. Hitesh Nagar, Adv.
Mr. Neeraj Kumar Sharma, AOR
Mr. Ankur Tyagi, Adv.

Mr. Manoj Swarup, Sr. Adv.
Mrs. Nidhi Agarwal, Adv.
Mr. Hemant Adhana, Adv.
Mr. Neeraj Kumar Sharma, AOR
Mr. Hitesh Nagar, Adv.

For Respondent(s) Mr. Rohan Thawani, Adv.
Ms. Pooja Dhar, AOR
Ms. Aakriti Vikas, Adv.

UPON hearing the counsel the Court made the following
O R D E R

CIVIL APPEAL DIARY NO(S). 20778/2024

Delay condoned.

The Appeal is disposed of in terms of the signed order.

Pending applications stand disposed of accordingly.

CIVIL APPEAL NO(S). 6366/2024

List on 8th July, 2024.

Liberty is granted to the appellant to file the additional documents in the meanwhile.

(ASHISH KONDLE)
COURT MASTER (SH)

(AVGV RAMU)
COURT MASTER (NSH)

[THE SIGNED ORDER IN CIVIL APPEAL DIARY NO.20778/2024 IS PLACED ON THE FILE]

Application Details

[print](#)**Industry Name : JAI MATA BRICK FIELD****Address : Khasra-208 Mauza- Kawadpur Harchandpur Haridwar****Cap Inv(in Lakh) : 48.428****Consent Type : CTO****AppId/Caf Id : 3445460/10412****Industry Type : Industrial****Category Name : ORANGE****District Name : Haridwar****Net Asset Value(in Lakh): 48.428****Certificate For: reNew****Application Date : 29/11/2023****Date Time:** 29-11-2023 04:28 PM**Note By:** Monitoring Cell(206)**Forwarded To:** RO**Activity:** Forward**Description:****Date Time:** 30-11-2023 11:46 AM**Note By:** RO(303)**Forwarded To:** Inspecting Officer 2**Activity:** Forward**Description:****Date Time:** 12-12-2023 12:42 PM**Note By:** Inspecting Officer 2(212)**Forwarded To:** RO**Activity:** Forward**Description:** The unit has Valid Consent up to 31/03/2024.**Date Time:** 19-12-2023 02:58 PM**Note By:** RO(303)**Forwarded To:** RO**Activity:** Forward**Description:****Activity:** Return**Description:** pl apply after feb 2024**Activity:** Forward**Activity:** Application Re-Submitted**Note By:** (Industry)**Description:** resubmitted.**Date Time:** 28-02-2024 12:33 PM**Forwarded To:** Monitoring Cell**Date Time:** 28-02-2024 03:30 PM**Note By:** Monitoring Cell(2080926)**Forwarded To:** Accounts Cell**Activity:** Forward**Description:****Date Time:** 28-02-2024 03:42 PM**Note By:** Accounts Cell(2080926)**Forwarded To:** Monitoring Cell**Activity:** Forward**Description:****Date Time:** 28-02-2024 04:44 PM**Note By:** Monitoring Cell(210)**Forwarded To:** RO**Activity:** Forward**Description:****Date Time:** 03-03-2024 03:36 PM**Note By:** RO(303)**Forwarded To:** Inspecting Officer**Activity:** Forward

Forwarded To: RO**Activity:** Forward**Description:** Inspection not Raised on this application**Date Time:** 28-05-2024 04:33 PM**Note By:** RO(303)**Forwarded To:** Inspecting Officer**Activity:** Forward**Description:****Activity:** Inspection**Description:****Date Time:** 28-05-2024 04:35 PM**Note By:** Inspecting Officer(203)**Forwarded To:** RO**Activity:** Forward**Description:****Activity:** Inspection Closed**Date of Inspection:** 2024-05-28

Description: In the reference of CCA renewal for three years (Year 2024-25) industry has been inspected on 28.05.2024. During the inspection unit was not found in operation. Unit is situated at Khasra-208 Mauza- Kawadpur Harchandpur, Haridwar, Dist.- Haridwar (Uttarakhand). Brickfields Manufacture of Brick by backing process only. Unit has used Coal & Wood in the backing process of brick. 100 feet Stack and Zig Zag System has been establish in the unit. 100 feet height Stack with Port hole, Platform and Stairs establish in the unit. Only domestic effluent is generate which dispose through septic tank/soak pit. As per Net Asset unit submitted the CCA renewal fee Rs.- 25000/= (Year 2024-25) in orange category (50.0 - 1.0 Lakhs, 59.0 Lakhs). As per above site observation take a necessary action for CCA renewal up to 31.03.2025 with following specific conditions: -1. Brickfields should be compliance the all conditions which is the mentioned in the Environmental Protection Act (EPA)-1986. 2. Brickfields shall ensure to comply the notification of state Government vide No. 1822/VII-A-1/2021/80--[k/16 Dated 28.10.2021 regarding the Uttarakhand state mining Policy 2021. 3. Brickfields Shall ensure to comply the Notification of MoEF & Climate change (Government of India) on dated 22.02.2022 Under EP Act 1986. 4. The Consent is Valid under the Final decision of Hon'ble High Court & Hon'ble NGT in matter of OA No. 783/2022 Ajay Kumar Vs Uttarakhand Pollution Control Board & Others. 5 Brickfields shall ensure to obtain the Validation certificate from Central Building Research Institute or authorized organization regarding conversion to induce draft zig zag Technology & Submit it to this office within three Months. 6 . Brickfields shall ensure to obtain the Validation certificate from Central Building Research Institute or authorized organization regarding conversion to induce draft zig zag Technology & Submit it to this office within three Months. 7. Unit should be applying the all safety measurers in the Brickfields premises. 08. Consent is only issued as Environment Point of view & subjected to Any Decision/Direction/Policy of Honorable Judiciary, Honorable NGT & Union/State Govt.

Date Time: 28-05-2024 04:40 PM**Note By:** RO(303)**Forwarded To:** RO**Activity:** Forward**Description:** CCA renewal may be granted as per direction by nonarable supprime court.**Activity:** Approved**Description:** Provisional Certificate has been issued [View Prov Certificate |](#)**Date Time:** 20-09-2024 02:34 PM**Note By:** RO(303)**Forwarded To:** RO**Activity:** Forward**Description:****Activity:** Approved**Description:** Provisional Certificate has been issued [View Prov Certificate |](#)**Activity:** Approve**Description:** [Uploaded Certificate |](#)

Description:**Date Time:** 11-03-2024 01:19 PM**Note By:** Inspecting Officer(203)**Forwarded To:** Inspecting Officer**Activity:** Forward**Description:** please compliance of NGT.**Date Time:** 11-03-2024 01:23 PM**Note By:** Inspecting Officer(203)**Forwarded To:** RO**Activity:** Forward**Description:** please compliance of NGT order**Date Time:** 11-03-2024 01:27 PM**Note By:** RO(303)**Forwarded To:** RO**Activity:** Forward**Description:****Activity:** Return**Description:** please compliance of NGT order**Activity:** Forward**Activity:** Application Re-Submitted**Note By:** (Industry)**Description:** Copy of Hon'ble Supreme court's order uploaded in "other tag".**Date Time:** 15-05-2024 05:59 PM**Forwarded To:** Monitoring Cell**Date Time:** 16-05-2024 12:57 PM**Note By:** Monitoring Cell(206)**Forwarded To:** RO**Activity:** Forward**Description:****Date Time:** 24-05-2024 06:13 PM**Note By:** RO(303)**Forwarded To:** Inspecting Officer 2**Activity:** Forward**Description:****Date Time:** 25-05-2024 03:09 PM**Note By:** Inspecting Officer 2(212)**Forwarded To:** RO**Activity:** Forward**Description:** .**Date Time:** 27-05-2024 02:31 PM**Note By:** RO(303)**Forwarded To:** Inspecting Officer 2**Activity:** Forward**Description:****Date Time:** 28-05-2024 04:23 PM**Note By:** Inspecting Officer 2(303)**Forwarded To:** Inspecting Officer**Activity:** Forward**Description:****Date Time:** 28-05-2024 04:30 PM**Note By:** Inspecting Officer(203)

Water Consumption Details	
Source Consumption	Quantity (KL/D)
Domestic	2.0
Process	6.0

Water Effluent Generation Details	
Generation	Waste Water Generation Quantity (KL/D)
Domestic	1.0
Process	0.0

Hazardous Waste Generation Details			
Authorization Required For	Source of Generation	Category	Quantity(Ton per annum(TPA))

Stack Details												
Stack Attached To Plant	Stack Height above ground level(meters)	Stack Height above factory room(meters)	Stack Top	Inner Dimension of Stack Top(in meters)	Gas Quantity(m ³ /hr)	Fuel Gas Temp(°C)	Exit Velocity of The Gas/sec	Plant Capacity	Unit	Draft Type	Material Of Construction	Pollution Control Equipments
Furnace	31	31	Round	0.9	1000.0	70.0	12.0	5.0	Metric Tonnes/Day	ID Fan	Bricks	Others,

Product Details					
Product Name	Qty	Unit Product	Intermediate Product	Qty	Unit Intermediate Product
Bricks	8000000	Numbers/Year			Numbers/Year

Raw-Material Details					
Name of Raw-Material	Trade Name of Raw-Material	Quantity Of Raw Material	Principle Use	Consumption of Raw Material per unit of output during the previous financial year	Consumption of Raw Material per unit of output during the current financial year
soil/ clay		20000		Metric Tonnes/Year	Metric Tonnes/Year



REGIONAL OFFICE

UTTARAKHAND POLLUTION CONTROL BOARD

Irrigation Design Building Campus, Roorkee-247667 (Distt- Haridwar)



UKPCB/ROR/Con/J-112/2024/ 370

Date: .05.2024

Registered Post

07/06/24

To,

M/s Jai Mata Brick Field,
Kh no- 208,
Mauza Kawadpur Harchandpur,
Distt- Haridwar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh/Renewal/Reapplication/Expansion/) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6" of the "Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CAF ID - 10412
CCA (Renewal)
Date 29.11.2023

Application ID- 3445460

CCA is hereby granted to M/s Jai Mata Brick Field located Kh no- 208, Mauza Kawadpur Harchandpur, Distt-Haridwar subject to the provisions of the Water Act, Air Act and HW Rules and the orders that may be made further and subject to following terms and conditions: -

1. This CCA is granted for a period up to 31.03.2025 and valid for manufacturing of following products with Capital Investment / Net Assets Values Rs 59.0 Lacs.

S. No.	Last CCA Quantity		CCA Renewal	
	Product	Quantity Year	Product	Quantity Year
1	Bricks	80,00,000 Nos	Bricks	80,00,000 Nos

2. Specific Conditions under Water Act:

- (i) The daily quantity of effluent discharge (KLD): -

	CTE or CCA	CCA Renewal
Trade Effluent	Nil	Nil
Sewage	1.0	1.0

- (ii) Trade Effluent Treatment and Disposal: Nil.

- (iii) Sewage Treatment and Disposal: The applicant shall provide comprehensive Septic Tank/ Soak pit is required with reference to influent quantity and quality.

3. Conditions under Air Act: -

- (i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:



OFFICE COPY

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity KLD/MTD	Emission Control Equipment	Emission standards not to exceed
1	Brick Klin	30	Coal & wood	-	Induced draft with Zig-Zag Technology	250 mg/NM ³

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time: from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. Conditions under HW Rules: -

- The **Occupier** of **M/s Jai Mata Brick Field** is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes.
- The authorization shall be in force for a period **up to 31.03.2025**
- The authorization is subject to the conditions stated below and the conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	-	-	-

Terms and conditions of authorization:

- The authorization shall comply with the provisions of the **Environment (Protection) Act, 1986**, and the rules made thereunder.
 - The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
 - The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
 - Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
 - It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
 - An application for the renewal of an authorization shall be made as laid down under these rules.
 - Any other conditions for compliance as per the Guidelines issued by the MoEF or CPCB.
- Compulsory documents to be submitted by the Industry/Unit: -**
 - Annual return in **Form-4** and **Waste Disposal Manifest in Form-10** under **HW Rules** and **Third Party Audit Report**.
 - Environment Statement in **Form-V** of **Environment (Protection) Rules, 1986**.
 - Quarterly **compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area**.
 - Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
 - Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
 - Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the **Water Act, Air Act and HW Rules** will result in legal action under the aforesaid **Acts and Rules**.

Specific Conditions:

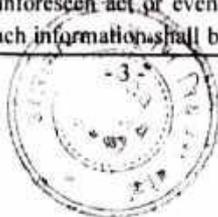
- In case Unit is using ground water than unit has to obtain NOC from central Ground water Authority for abstraction of ground water for which unit may refer web site <http://cgwa-noc-gov.in>
- The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by

UKPCB

- the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
3. The industry shall ensure interlocking of air pollution control devices and production processes.
 4. Solid wastes generated from the industry have to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
 5. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
 6. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the **Central Pollution Control Board**.
 7. The industry shall ensure **all safety measures** and shall undertake **periodical assessment** by the competent authority.
 8. The unit shall strictly comply with the provision of The Public Liability Insurance Act, 1991 as amended and Rules made there under there under and shall submit copies of Insurance Policies (if any) to the Board Offices regularly.
 9. **Unit shall ensure to comply the notification of state Government vide No. 1822/VII-A-1/2021/80-अ/16 Dated 28.10.2021 regarding the Uttarakhand state mining Policy 2021.**
 10. **Unit Shall ensure to comply the Notification of MoEF & Climate change (Government of India) on dated 22.02.2022 Under EP Act 1986.**
 11. **The Consent is Valid under the Final decision of Hon'ble NGT in matter of OA No. 783/2022 Ajay Kumar Vs Uttarakhand Pollution Control Board & Others.**
 12. **Unit shall ensure to obtain the Validation certificate from Central Building Research Institute or authorized organization regarding conversion to induce draft zig zag Technology & Submit it to this office within three Months.**
 13. **The Consent is being issued by the board to unit in sequence of its Letter No-UKPCB/HO/Gen-29(II)/2023/1537 Date 04.01.2023 and the brick kiln operate will be bound for the final decision on the consent fee in the said letter.**
 14. **The Consent is being issued by the board to unit in sequence of CIVIL APPEAL Nos. 5596-5597/2024 order.**
 15. **Unit shall ensure to deposit environmental compensation applicable to the industry.**
 16. All the moving areas around the main Brick kiln shall be paved with the bricks to minimize the fugitive dust/emission from the brick kilns operations.
 17. The occupier shall ensure that fine dust not to accumulate all around the Brick Kiln.
 18. The unit shall submit stack emission monitoring report from MoEF & CC recognized laboratory to the Board's offices, within two months.
 19. The unit shall strictly comply with provisions of water Act, Air Act & E (P) Act and Rules/Notifications made thereunder.

General Conditions:

1. The applicant shall get the sample of treated effluent/emissions/hazardous wastes/leachate analyzed at least once in a **three month/six months/one year** from the laboratory recognized by the CPCB/UEPPCB/NABL/MoEF and conforms to the limits stipulated. Test report shall be communicated to the UEPPCB.
2. The applicant shall however, not without the prior consent of the **Board** bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the **Board**, legal action shall be initiated against the applicant.
5. The applicant shall maintain good housekeeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other



Handwritten signature or initials in blue ink.

- concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
 10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
 11. The applicant shall reapply before the 30 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
 12. The **Board** reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
 13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the **Board**.
 14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
 15. It is the duty of the authorized person to take prior permission of the **Board** to close down the facility.
 16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
 17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on **Display Board of size 6x4 feet** outside the main factory gate within premises.
 18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
 19. The applicant shall maintain record of hazardous waste in **Form-3** and shall submit annual return in **Form-4** on or before the 30th day of June following to the financial year to which that return relates.
 20. In case of any accident, complete details shall be submitted to this Board as required under H.W. Rules.
 21. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
 22. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed **physical and chemical analysis of hazardous waste sample** and report to the **Board**.
 23. Dried hazardous sludge from the process in the plant shall be **stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.**
 24. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
 25. The industry will store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be **sold only to Registered Recyclers/Re-processors.**
 26. In case of any transportation of hazardous waste, the details in **Form-10** of the **Hazardous Rules** shall be submitted to the **Board**.

OFFICE COPY

JF
07/06/2024
Regional Officer

Letter No. UKPCB/ROR/Con/J-112/2024/

Date: .05.2024

Copy to: Member Secretary, Uttarakhand Pollution Control Board, Dehradun for kind information.

OFFICE COPY



JF

JF
07/06/2024
Regional Officer

Application Details

[print](#)**Industry Name : GAGAN BRICK FIELD****Category Name : ORANGE****Address : KHASRA-138, 139 Village- Mohammadpur Jatt Paragna- Narsan Haridwar****District Name : Haridwar****Cap Inv(in Lakh) : 30.56****Net Asset Value(in Lakh): 30.56****Consent Type : CTO****Certificate For: reNew****AppId/Caf Id : 3528027/10344****Application Date : 27/05/2024****Industry Type : Industrial****Date Time:** 28-05-2024 05:02 PM**Note By:** Monitoring Cell(206)**Forwarded To:** RO**Activity:** Forward**Description:****Date Time:** 29-05-2024 10:58 AM**Note By:** RO(303)**Forwarded To:** Inspecting Officer**Activity:** Forward**Description:****Date Time:** 29-05-2024 11:19 AM**Note By:** Inspecting Officer(203)**Forwarded To:** RO**Activity:** Forward**Description:** Inspection not Raised**Date Time:** 29-05-2024 11:20 AM**Note By:** RO(303)**Forwarded To:** Inspecting Officer**Activity:** Forward**Description:****Activity:** Inspection**Description:****Date Time:** 29-05-2024 11:21 AM**Note By:** Inspecting Officer(203)**Forwarded To:** RO**Activity:** Forward**Description:****Activity:** Inspection Closed**Date of Inspection:** 2024-05-28**Description:**

In the reference of CCA renewal for three years (Year 2024-25) industry has been inspected on 28.05.2024. During the inspection unit was found in operation. Unit is situated at Khasra-138, 139 Village- Mohammadpur Jatt Paragna- Narsan, Roorkee, Dist.- Haridwar (Uttarakhand). Brickfields Manufacture of Brick by backing process only. Unit has used Coal & Wood in the backing process of brick. 100 feet Stack and Zig Zag System has been establish in the unit. 100 feet height Stack with Port hole, Platform and Stairs establish in the unit. Only domestic effluent is generate which dispose through septic tank/soak pit. As per Net Asset unit submitted the CCA renewal fee Rs.- 10000/= (Year 2024-25) in orange category (10.0 - 50.0 , 21.0 Lakhs). As per above site observation take a necessary action for CCA renewal up to 31.03.2025 with following specific conditions: -1. Brickfields should be compliance the all conditions which is the mentioned in the Environmental Protection Act (EPA)-1986. 2. Brickfields shall ensure to comply the notification of state Government vide No. 1822/VII-A-1/2021/80--[k/16 Dated 28.10.2021 regarding the Uttarakhand state mining Policy 2021. 3. Brickfields Shall ensure to comply the Notification of MoEF & Climate change (Government of India) on dated 22.02.2022 Under EP Act 1986. 4. The Consent is Valid under the Final decision of Hon'ble High Court & Hon'ble NGT in matter of OA No. 783/2022 Ajay Kumar Vs Uttarakhand Pollution Control Board & Others. 5 Brickfields shall ensure to obtain the Validation certificate from Central Building Research Institute or authorized organization regarding conversion to induce draft zig zag Technology & Submit it to this office within three Months. 6 . Brickfields shall ensure to obtain the Validation certificate from Central Building Research Institute or authorized organization regarding conversion to induce draft zig zag Technology & Submit it to this office within three Months. 7. Unit should be applying the all safety measurers in the Brickfields premises. 08. Consent is only issued as Environment Point of view & subjected to Any

Decision/Direction/Policy of Honorable Judiciary, Honorable NGT & Union/State Govt.

Date Time: 29-05-2024 11:26 AM

Note By: RO(303)

Forwarded To: RO

Activity: Forward

Description: CCA renewal (re-apply) may be granted as proposed.

Activity: Approved

Description: Provisional Certificate has been issued [View Prov Certificate](#) .

Date Time: 09-07-2024 04:25 PM

Note By: RO(303)

Forwarded To: RO

Activity: Forward

Description:

Activity: Approved

Description: Provisional Certificate has been issued [View Prov Certificate](#) .

Activity: Approve

Description: [Uploaded Certificate](#) .

Water Consumption Details

Source Consumption	Quantity (KL/D)
Domestic	1
Process	2.0

Water Effluent Generation Details

Generation	Waste Water Generation Quantity (KL/D)
Domestic	0.5
Process	0.0

Hazardous Waste Generation Details

Authorization Required For	Source of Generation	Category	Quantity(Ton per annum(TPA))
----------------------------	----------------------	----------	------------------------------

Stack Details

Stack Attached To Plant	Stack Height above ground level(meters)	Stack Height above factory room(meters)	Stack Top	Inner Dimension of Stack Top(in meters)	Gas Quantity(m ³ /hr)	Fuel Gas Temp(°C)	Exit Velocity of The Gas/sec	Plant Capacity	Unit	Draft Type	Material Of Construction	Pollution Control Equipments
DG Set	31.5	31.5	Round	0.9	1000.0	120.0	10.0	5.0	Metric Tonnes/Day	Natural draft	Bricks	Others,

Product Details

Product Name	Qty	Unit Product	Intermediate Product	Qty	Unit Intermediate Product
Bricks	8000000	Metric Tonnes/Year			Metric Tonnes/Year

Raw-Material Details

Name of Raw-Material	Trade Name of Raw-Material	Quantity Of Raw Material	Principle Use	Consumption of Raw Material per unit of output during the previous financial year	Consumption of Raw Material per unit of output during the current financial year
Clay		20000		Metric Tonnes/Year	Metric Tonnes/Year
Sand		20.0		Metric Tonnes/Year	Metric Tonnes/Year



UKPCB

REGIONAL OFFICE

UTTARAKHAND POLLUTION CONTROL BOARD

Irrigation Design Building Campus, Roorkee-247667 (Distt- Haridwar)



UKPCB/ROR/Con/G-178/2024/ 369

Date: .05.2024

Registered Post

07/06/24

To,

M/s Gagan Brick Field,
Kh No- 138, 139,
Vill- Mohammadpur Jatt Paragna-Narsan,
Distt- Haridwar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh/Renewal/Reapplication/Expansion/) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6" of the "Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

CAF ID - 10344	Application ID- 3528027
CCA (Renewal)	
Date 27.05.2024	

CCA is hereby granted to M/s Gagan Brick Field located Kh No- 138, 139, Vill- Mohammadpur Jatt Paragna-Narsan Distt-Haridwar subject to the provisions of the Water Act, Air Act and HW Rules and the orders that may be made further and subject to following terms and conditions: -

- This CCA is granted for a period up to 31.03.2025 and valid for manufacturing of following products with Capital Investment / Net Assets Values Rs 21.0 Lacs.

S. No.	Last CCA Quantity		CCA Renewal	
	Product	Quantity year	Product	Quantity year
1	Bricks	80,00,000 Nos	Bricks	80,00,000 Nos

- Specific Conditions under Water Act:

(i) The daily quantity of effluent discharge (KLD): -

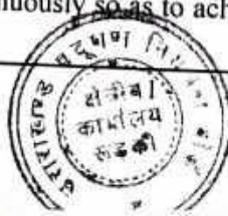
	CTE or CCA	CCA Renewal
Trade Effluent	Nil	Nil
Sewage	1.5	1.5

(ii) Trade Effluent Treatment and Disposal: Nil.

(iii) Sewage Treatment and Disposal: The applicant shall provide comprehensive Septic Tank/ Soak pit is required with reference to influent quantity and quality.

- Conditions under Air Act: -

(i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:



OFFICE COPY

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity KLD/MTD	Emission Control Equipment	Emission standards not to exceed
1	Brick Klin	30	Coal & wood	-	Induced draft with Zig-Zag Technology	250 mg/NM ³

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time: from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. Conditions under HW Rules: -

- The Occupier of M/s Gagan Brick Field is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes.
- The authorization shall be in force for a period up to 31.03.2025
- The authorization is subject to the conditions stated below and the conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	-	-	-

Terms and conditions of authorization:

- The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made thereunder.
 - The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
 - The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
 - Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
 - It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
 - An application for the renewal of an authorization shall be made as laid down under these rules.
 - Any other conditions for compliance as per the Guidelines issued by the MoEF or CPCB.
- Compulsory documents to be submitted by the Industry/Unit: -
 - Annual return in Form-4 and Waste Disposal Manifest in Form-10 under HW Rules and Third Party Audit Report.
 - Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
 - Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
 - Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
 - Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and HW Rules will result in legal action under the aforesaid Acts and Rules.

Specific Conditions:

- In case Unit is using ground water than unit has to obtain NOC from central Ground water Authority for abstraction of ground water for which unit may refer web site <http://cgwa-noc-gov.in>
- The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by

UKPCB

- the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
3. The industry shall ensure interlocking of air pollution control devices and production processes.
 4. Solid wastes generated from the industry have to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.
 5. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
 6. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the **Central Pollution Control Board.**
 7. The industry shall ensure **all safety measures** and shall undertake **periodical assessment** by the competent authority.
 8. The unit shall strictly comply with the provision of The Public Liability Insurance Act, 1991 as amended and Rules made there under there under and shall submit copies of Insurance Policies (if any) to the Board Offices regularly.
 9. **Unit shall ensure to comply the notification of state Government vide No. 1822/VII-A-1/2021/80-अ/16 Dated 28.10.2021 regarding the Uttarakhand state mining Policy 2021.**
 10. **Unit Shall ensure to comply the Notification of MoEF & Climate change (Government of India) on dated 22.02.2022 Under EP Act 1986.**
 11. **The Consent is Valid under the Final decision of Hon'ble NGT in matter of OA No. 783/2022 Ajay Kumar Vs Uttarakhand Pollution Control Board & Others.**
 12. **Unit shall ensure to obtain the Validation certificate from Central Building Research Institute or authorized organization regarding conversion to induce draft zig zag Technology & Submit it to this office within three Months.**
 13. **The Consent is being issued by the board to unit in sequence of its Letter No-UKPCB/HO/Gen-29(II)/2023/1537 Date 04.01.2023 and the brick kiln operate will be bound for the final decision on the consent fee in the said letter.**
 14. **The Consent is being issued by the board to unit in sequence of CIVIL APPEAL Nos. 6565/2024 order.**
 15. **Unit shall ensure to deposit environmental compensation applicable to the industry.**
 16. All the moving areas around the main Brick kiln shall be paved with the bricks to minimize the fugitive dust/emission from the brick kilns operations.
 17. The occupier shall ensure that fine dust not to accumulate all around the Brick Kiln.
 18. The unit shall submit stack emission monitoring report from MoEF & CC recognized laboratory to the Board's offices, within two months.
 19. The unit shall strictly comply with provisions of water Act, Air Act & E (P) Act and Rules/Notifications made thereunder.

General Conditions:

1. The applicant shall get the sample of treated effluent/emissions/hazardous wastes/leachate analyzed at least once in a **three month/six months/one year** from the laboratory recognized by the CPCB/UEPPCB/NABL/MoEF and conforms to the limits stipulated. Test report shall be communicated to the UEPPCB.
2. The applicant shall however, not without the prior consent of the **Board** bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the **Board**, legal action shall be initiated against the applicant.
5. The applicant shall maintain good housekeeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other



- concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
 10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.
 11. The applicant shall reapply before the 30 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
 12. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.
 13. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
 14. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
 15. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
 16. The authorization is valid for temporary storage of Hazardous Waste within premises only.
 17. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on **Display Board of size 6x4 feet** outside the main factory gate within premises.
 18. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
 19. The applicant shall maintain record of hazardous waste in **Form-3** and shall submit annual return in **Form-4** on or before the 30th day of June following to the financial year to which that return relates.
 20. In case of any accident, complete details shall be submitted to this Board as required under H.W. Rules.
 21. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
 22. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed **physical and chemical analysis of hazardous waste sample** and report to the Board.
 23. Dried hazardous sludge from the process in the plant shall be **stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.**
 24. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
 25. The industry will store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be **sold only to Registered Recyclers/Re-processors.**
 26. In case of any transportation of hazardous waste, the details in **Form-10** of the Hazardous Rules shall be submitted to the Board.

OFFICE COPY

Regional Officer

Letter No. UKPCB/ROR/Con/G-178/2024/

Date: .05.2024

Copy to: Member Secretary, Uttarakhand Pollution Control Board, Dehradun for kind information.

OFFICE COPY



Regional Officer

Annexure No. 7 (Colly)

Item No. 02

Court No. 1

**BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI**

Original Application No. 341/2023

Vipin Kumar

Applicant

Versus

Uttarakhand Pollution Control Board & Ors.

Respondent(s)

Date of hearing: 19.05.2023

**CORAM: HON'BLE MR. JUSTICE ADARSH KUMAR GOEL, CHAIRPERSON
HON'BLE MR. JUSTICE SUDHIR AGARWAL, JUDICIAL MEMBER
HON'BLE DR. A. SENTHIL VEL, EXPERT MEMBER**

Applicant: Mr. Rohan Thawani, Advocate

ORDER

1. Grievance in this application is against operation of two brick kilns - Jai Mata Brick Field and Gagan Brick Field in Tehsil Roorkee, District Haridwar, Uttarakhand. According to the applicant, their operation is against the siting criteria laid down under the MoEF&CC Notification dated 22.02.2022 issued under the Environment (Protection) Rules, 1986, which is as follows:-

"6. Brick kilns should be established at a minimum distance of 0.8 kilometre from habitation and fruit orchards. State Pollution Control Boards/Pollution Control Committees may make siting criteria stringent considering proximity to habitation, population density, water bodies, sensitive receptors, etc.

7. Brick kilns should be established at a minimum distance of one kilometer from an existing brick kiln to avoid clustering of kilns in an area."

2. It is further stated that the Hon'ble Supreme Court vide order dated 08.04.2022 in *Civil Appeal Diary No. 18213/2021, NCR Brick Kiln*

Association vs. Central Pollution Control Board & Ors. directed strict enforcement of the said Notification. The brick kilns in question are within the prohibited distance. Jai Mata Brick field, is located within 651.178 meters from an existing brick kiln viz. Balaji Brick Field, and within 228.219 meters of Chaudhary Bharat Singh Junior High School. Gagan Brick Field is located within 500,852 meters from Bharat Brick Field; within 555.386 meters of Sarkari Aam Ka Bagh; within 707.441 meters of Sureshi Devi Public School; within 780.165 meters from Nirmala Devi Inter College; within 774.548 meters from Budhpur Jatt Village; and within 890.753 meters from Chaudhary Sukbhir Singh Adarsh Junior High School. Consent has been granted to the said brick kilns on 13.01.2023 and 30.01.2023 respectively i.e. after the Notification dated 22.02.2022.

3. In view of above, it appears to be necessary to require the State PCB to look into the matter and take remedial action in accordance with law. Further, to ascertain factual position, we constitute an independent Committee comprising State PCB and District Magistrate, Haridwar. State PCB will be the nodal agency for coordination and compliance. Report may be furnished within two months by e-mail at judicial-ngt@gov.in preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF. The report may mention the status of any other brick kilns operating in the vicinity of the said two brick kilns. The violating Brick kilns in question be put to notice of these proceedings for their response, if any.

List for further consideration on 18.08.2023.

A copy of this order be forwarded to State PCB and District Magistrate, Haridwar by e-mail for compliance.

The applicant may serve a set of papers on State PCB and District Magistrate, Haridwar and the allegedly violating brick kilns and file affidavit of service within one week.

Adarsh Kumar Goel, CP

Sudhir Agarwal, JM

Dr. A. Senthil Vel, EM

May 19, 2023
Original Application No. 341/2023
SN



243

124 कार्यालय

उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड

सिंचाई परिकल्प भवन परिसर, रुड़की -247667 हरिद्वार



67

पत्रांक-यूकेपीसीबी/आर0ओ0आर0/सा0-147(49)/2023/400

दिनांक: 23.06.2023

पंजीकृत डाक द्वारा

“ मा0 एन0जी0टी0 प्रकरण”

सेवा में,

सदस्य सचिव महोदय,
उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड,
देहरादून।

Uttarakhand Pollution Control Board

Copy No. 2172

Date: 27/06/2023

विषय:- मा0 एन0जी0टी0 में योजित OA No- 341/2023 विपिन कुमार बनाम उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश दिनांक 19.05.2023 के अनुपालन के सम्बन्ध में।

महोदय,

कृपया उपरोक्त विषयक मा0 एन0जी0टी0 द्वारा दिनांक 19.05.2023 को पारित आदेश व बोर्ड मुख्यालय के पत्रांक सं0- यूकेपीसीबी/एच0ओ0/सा0-183-689/2023/313 दिनांक 31.05.2023 के सन्दर्भ में गठित संयुक्त समिति द्वारा दिनांक 12.06.2023 को निरीक्षण किया गया। निरीक्षण आख्या मय संलग्नकों सहित बोर्ड मुख्यालय के अवलोकनार्थ एवं मा0 एन0जी0टी0 में Factual Action Taken Report प्रेषित किये जाने हेतु सादर प्रस्तुत है।

भवदीय,


(सुमाष चन्द्र पंत) 6
क्षेत्रीय अधिकारी (प्र0)

SO/PSK
✓

प्रतिलिपि:-

1. जिलाधिकारी महोदय, जिला-हरिद्वार को उनके पत्र सं0- 989/एल0बी0ए0- 2023 दिनांक 03 जून 2023 के अनुक्रम में सूचनार्थ एवं अवश्यक कार्यवाही हेतु सादर प्रेषित है।
2. ज्वाइंट मजिस्ट्रेट, रुड़की, जिला-हरिद्वार को सादर सूचनार्थ प्रेषित।

क्षेत्रीय अधिकारी (प्र0)

0
द्वारा प्रेषित
26/6/2023

Clean Environment and Healthy Life Style
स्वच्छ पर्यावरण व स्वस्थ जीवन शैली

CEO (T)	CEO (S)	
CEO (Admin)	SO	
Nodal-...	...	
Nodal-Legal	...	

मा० एन०जी०टी० द्वारा योजित मूल आवेदन सं०- 341/2023 विपिन कुमार बनाम उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड व अन्य में पारित आदेश दिनांक 19.05.2023 अनुपालन में गति संयुक्त समिति की निरीक्षण आख्या:-

मा० एन०जी०टी० द्वारा योजित मूल आवेदन सं०- 341/2023 दिनांक 19.05.2023 के द्वारा पारित आदेश के क्रम में उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड तथा कार्यालय जिलाधिकारी हरिद्वार के पत्र सं०- 989/एल०बी०ए०-2023 दिनांक 03.06.2023 को गति संयुक्त समिति द्वारा स्थलीय निरीक्षण दिनांक 12.06.2023 को किया गया। निरीक्षण के समय निम्न सदस्य उपस्थित रहे:-

1. श्री अभिनव शाह, ज्वाइंट मजिस्ट्रेट, रुड़की, जिला- हरिद्वार।
2. श्रीमती पल्लवी गुप्ता, महाप्रबंधक जिला उद्योग केन्द्र, जिला-हरिद्वार।
3. श्री सुभाष चन्द्र पंवार, क्षेत्रीय अधिकारी, उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, रुड़की।
4. श्री आदेश कुमार, संचालक, मै० गगन ब्रिक फिल्ड।
5. श्री विपुल कुमार, संचालक, मै० जय माता ब्रिक फिल्ड।

- प्रकरण मुख्यतः आवेदक (शिकायतकर्ता) श्री विपिन कुमार द्वारा दो ईट भट्टे क्रमशः मै० जय माता ब्रिक फिल्ड, खसरा न०- 208, ग्राम- हरचन्दपुर, मंगलौर, रुड़की, जिला-हरिद्वार तथा मै० गगन ब्रिक फिल्ड, खसरा न०- 138, 139, ग्राम- मौहम्मदपुर जट, परगना मंगलौर, रुड़की, जिला- हरिद्वार के विरुद्ध पर्यावरणीय मानकों के पालन न करने विषयक है। शिकायतकर्ता द्वारा अवगत कराया गया कि उक्त दोनों ईट भट्टे भारत सरकार के वन पर्यावरण एवं जलवायु परिवर्तन मंत्रालय द्वारा दिनांक 22.02.2022 को अधिसूचित अधिसूचना के विरुद्ध स्थापित हैं। साथ ही शिकायती द्वारा कहा गया कि उक्त दोनों भट्टे द्वारा अधिसूचना में उल्लेखित Sitting Criteria हेतु निर्धारित मानकों का पालन नहीं किया गया है। सम्बन्धित विषय का स्थलीय निरीक्षण किया गया। निरीक्षण के समय ईट भट्टों की अद्यतन स्थिति निम्नवत् है:-

- जय माता ब्रिक फिल्ड खसरा न०- 208, ग्राम- हरचन्दपुर, मंगलौर, रुड़की, जिला-हरिद्वार :- उक्त भट्टे की स्थापना वर्ष दिसम्बर- 2020 में की गयी है। उक्त भट्टा अन्य समीपस्थ मै० बालाजी ब्रिक फिल्ड से 650 मी० व चौधरी भारत सिंह जुनियर हाई स्कूल से 228 मी० की दूरी पर स्थित है उक्त ईट भट्टे को राज्य प्रदूषण नियंत्रण बोर्ड से मार्च- 2024 तक सर्शत सहमति प्राप्त है। इसके अतिरिक्त भट्टे को कार्यालय उद्यान विभाग से अनापत्ति प्रमाण पत्र प्राप्त है। यह भी अवगत कराना है, भट्टे को वर्ष 2020 से संचालन सम्बन्धी साक्ष्य के रूप में जी०एस०टी० रजिस्ट्रेशन, जिला पंचायत लाईसेंस तथा आयकर विभाग द्वारा स्थाई लाईसेंस कार्ड प्राप्त किया गया है। (प्रति संलग्न- 01)।
- मै० गगन ब्रिक फिल्ड, खसरा न०- 138, 139, ग्राम- मौहम्मदपुर जट, परगना मंगलौर, रुड़की, जिला- हरिद्वार :- उक्त भट्टे की स्थापना वर्ष दिसम्बर- 2021 में की गयी है। उक्त भट्टा अन्य समीपस्थ मै० भारत ब्रिक फिल्ड से 500 मी० व सरकारी आम के बाग से 555 मी० व स्कूल व गांव से 750 मी की दूरी पर स्थित है। उक्त ईट भट्टे को राज्य प्रदूषण नियंत्रण बोर्ड से मार्च- 2024 तक सर्शत सहमति प्राप्त है। इसके अतिरिक्त भट्टे को कार्यालय उद्यान से अनापत्ति प्रमाण पत्र प्राप्त है। यह भी अवगत कराना है, भट्टे को वर्ष 2021 से संचालन सम्बन्धी साक्ष्य के रूप में जी०एस०टी० रजिस्ट्रेशन, जिला पंचायत लाईसेंस तथा आयकर विभाग द्वारा स्थाई लाईसेंस कार्ड प्राप्त किया गया है। (प्रति संलग्न- 02)।
- उक्त दोनों ईट भट्टों के समीपस्थ एक अन्य ईट भट्टा मै० बालाजी ब्रिक फिल्ड, ग्राम- नगला सकतू रुड़की हरिद्वार में स्थापित है जिसे राज्य प्रदूषण नियंत्रण बोर्ड से दिनांक 31.03.2024 तक संचालनार्थ सहमति प्राप्त है।

यह अवगत कराना है कि भारत सरकार पर्यावरण वन एवं जलवायु परिवर्तन मंत्रालय द्वारा ईट भट्टों की स्थापना हेतु दिनांक 22.02.2022 को एक अधिसूचना अधिसूचित की गयी जिसमें कि भट्टों से आबादी तथा बाग की दूरी कम से कम 800 मी० एवं भट्टों से भट्टों की दूरी 01 कि०मी० निर्धारित की गयी है। अवगत होना चाहें कि राज्य सरकार तथा भारत सरकार का कोई Sitting Criteria उक्त अधिसूचना की तिथि से पूर्व निर्धारित नहीं था। उक्त दोनों भट्टों दिनांक 22.02.2022 की अधिसूचना से पूर्व स्थापित व संचालन किये जा रहे हैं। जिस हेतु उक्त दोनों भट्टों को राज्य प्रदूषण नियंत्रण बोर्ड से संचालनार्थ सहमति तथा अन्य सक्षम विभागों से अनापत्ति प्रमाण पत्र प्राप्त है। शिकायतकर्ता का यह कहना है कि उक्त ईट भट्टों दिनांक 22.02.2022 की अधिसूचना के विरुद्ध स्थापित व संचालित हैं, न्यायोचित नहीं है।

इसके अतिरिक्त यह भी अवगत कराना है, कि क्षेत्रीय कार्यालय उत्तराखण्ड प्रदूषण नियंत्रण बोर्ड, रुड़की द्वारा उक्त दोनों भट्टों के विरुद्ध बिना सहमति संचालित नियमों के सापेक्ष क्रमशः मै० जय माता ब्रिक फिल्ड तथा मै० गगन ब्रिक फिल्ड पर रु०- 682500/- व 634725/- की पर्यावरणीय क्षतिपूर्ति आरोपित किये जाने की संस्तुति बोर्ड मुख्यालय प्रेषित की जा चुकी है। (संलग्नक- 03)।

निरीक्षण के समय लिये गये फोटोग्राफ संलग्न हैं। (संलग्नक- 04)।



(सुभाष चन्द्र पंवासे)
क्षेत्रीय अधिकारी (प्र०)
उत्तराखण्ड प्रदूषण नियंत्रण
बोर्ड, रुड़की।



(पल्लवी गुप्ता)
महाप्रबंधक जिला उद्योग केन्द्र,
जिला-हरिद्वार।



(अभिनव शाह)
ज्वाइंट मजिस्ट्रेट, रुड़की,
जिला- हरिद्वार।



Uttarakhand Pollution Control Board
"Gaura Devi Paryavaran Bhawan"
46B, IT Park, Sahastradhara Road, Dehra Dun
E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

UKPCB/HO/C&M-2/2024/ 578

Date: 12.12.2024

Speed Post

To,

M/s Jai Mata Brick Field
Khasra no-208 Vill-Harchandpur
Mauja Kawadpur, Distt- Haridwar

Directions under Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981

WHEREAS, the Central Government has made the Air (Prevention and Control of Pollution) Act, 1981; and vide provisions of this act every air polluting industry/unit/ operation/processes is required to obtain consent to establish and consent to operate from the State Pollution Control Board; and

WHEREAS, as per Section-21 of the Air (Prevention and Control of Pollution Act, 1981 as amended, it is the mandatory requirement for any industry plant, operation or process, or any treatment and disposal system or any extension or addition thereto, which is likely to generate emission, to obtain prior consent of the Board; and

WHEREAS, Hon'ble NGT in the matter of OA No.783/2022 interalia directed that - "For Past violations, State PCB shall take steps for assessment of compensation in accordance with law within further two months" on dated 12.01.2023; and

WHEREAS, in compliance of above order(s) of the Hon'ble NGT and Hon'ble High Court of Uttarakhand, the Regional Officer, Roorkee of this Board has assessed the past violation of the Unit and calculated the environmental compensation as per procedure adopted by the Board, as the Unit has not taken consent of the Board and started its operation illegally.

WHEREAS, in view of above a show cause notice for imposition of environmental compensation was issued to the Unit under Section 31(A) of Air (Prevention and Control of Pollution) Act, 1981 vide this office letter no. UKPCB/HO/C&M-2/2023/118 dated 19.09.2023; and

WHEREAS, an environmental compensation of ₹6,82,500/- was imposed against the Unit vide this office letter no. UKPCB/HO/C&M-2/2024/232 dated 15.06.2024 and directed to submit the environmental compensation within 15 days of receipt of the letter; and

WHEREAS, reminder was also issued to the Unit vide this office letter no. UKPCB/HO/C&M-2/2024/523 dated 15.07.2024 to deposit environmental compensation amount within 15 days to this office. However, requisite environmental compensation amount has not been deposited so far and closure notice was issued to the Unit vide this office letter no. UKPCB/HO/C&M-2/2024/357 dated 03.08.2024; and

WHEREAS, Hon'ble High Court of Uttarakhand in the matter of WPMB No. 383/2022, M/s Doab Bhatta Company Vs State of Uttarkahand & Ors, Hon'ble High Court was placed to direct "In the meantime, the respondents will apply their mind to the facts of above said cases, and then they can proceed with the recovery keeping in view the above three facts in accordance with law."

Now where, for in compliance of above direction of Hon'ble High Court, environmental compensation of your Unit was reassessed, the Unit accordingly deposit ₹4,07,550/- as Environment Compensation in favour of Uttarakhand Pollution Control Board payable at Dehradun. The reply shall be submitted within 30 days of issuing this notice.

(Dr. Parag Madhukar Dhakate)
Member Secretary

Letter no :- UKPCB/HO/ C&M-2/2024/

Dated : as above

Copy to :-

1. Regional Officer, UKPCB, Regional Office, Roorkee for information and strict compliance of above direction.
2. Account section, UKPCB, Head office, Dehradun for kind information please.
3. Guard File.

Member Secretary



LiFE
Lifestyle For
Environment

247

HEAD OFFICE

Uttarakhand Pollution Control Board

"Gaura Devi Paryavaran Bhawan"

46B, IT Park, Sahastradhara Road, Dehra Dun

E-mail : msukpcb@yahoo.com, Phone No.-0135-2607092

71

UKPCB/HO/C&M-2 /2024/ 575

Date: | 2. 12.2024

Speed Post

To,

M/s Gagan Brick Field,
khasra no -138, 139 Mohammadpur,
Narsan Gurukul, Distt-haridwar

Directions under Section 31(A) of Air (Prevention and Control of Pollution) Act- 1981

WHEREAS, the Central Government has made the Air (Prevention and Control of Pollution) Act, 1981; and vide provisions of this act every air polluting industry/unit/ operation/processes is required to obtain consent to establish and consent to operate from the State Pollution Control Board; and

WHEREAS, as per Section-21 of the Air (Prevention and Control of Pollution Act, 1981 as amended, it is the mandatory requirement for any industry plant, operation or process, or any treatment and disposal system or any extension or addition thereto, which is likely to generate emission, to obtain prior consent of the Board; and

WHEREAS, Hon'ble NGT in the matter of OA No.783/2022 interalia directed that - "For Past violations, State PCB shall take steps for assessment of compensation in accordance with law within further two months" on dated 12.01.2023; and

WHEREAS, in compliance of above order(s) of the Hon'ble NGT and Hon'ble High Court of Uttarakhand, the Regional Officer, Roorkee of this Board has assessed the past violation of the Unit and calculated the environmental compensation as per procedure adopted by the Board, as the Unit has not taken consent of the Board and started its operation illegally.

WHEREAS, in view of above a show cause notice for imposition of environmental compensation was issued to the Unit under Section 31(A) of Air (Prevention and Control of Pollution) Act, 1981 vide this office letter no. UKPCB/HO/C&M-2/2023/85 dated 18.09.2023; and

WHEREAS, an environmental compensation of ₹6,34,725/- was imposed against the Unit vide this office letter no. UKPCB/HO/C&M-2/2024/143 dated 14.06.2024 and directed to submit the environmental compensation within 15 days of receipt of the letter; and

WHEREAS, reminder was also issued to the Unit vide this office letter no. UKPCB/HO/C&M-2/2024/523 dated 15.07.2024 to deposit environmental compensation amount within 15 days to this office. However, requisite environmental compensation amount has not been deposited so far and closure notice was issued to the Unit vide this office letter no. UKPCB/HO/C&M-2/2024/318 dated 03.08.2024; and

WHEREAS, Hon'ble High Court of Uttarakhand in the matter of WPMB No. 383/2022, M/s Doab Bhatta Company Vs State of Uttarkahand & Ors, Hon'ble High Court was placed to direct "In the meantime, the respondents will apply their mind to the facts of above said cases, and then they can proceed with the recovery keeping in view the above three facts in accordance with law."

Now where, for in compliance of above direction of Hon'ble High Court, environmental compensation of your Unit was reassessed, the Unit accordingly deposit ₹4,00,725 as Environment Compensation in favour of Uttarakhand Pollution Control Board payable at Dehradun. The reply shall be submitted within 30 days of issuing this notice.

(Dr. Parag Madhukar Dhakate)
Member Secretary

Letter no :- UKPCB/HO/ C&M-2/2024/

Dated : as above

Copy to :-

1. Regional Officer, UKPCB, Regional Office, Roorkee for information and strict compliance of above direction.
2. Account section, UKPCB, Head office, Dehradun for kind information please.
3. Guard File.

Member Secretary

04/02/25

JAI MATA BRICK FIELD

Khasra No-208 Village-Harchandpur, Mauja Kawadpur, Distt-Haridwar

Date: 03.02.2025

To.

Member Secretary
UKPCB, Dehradun
Through,
Regional officer, Roorkee

UKPCB	
Regional Office, Roorkee	
Diary No.:	3676
Date:	04/02/2025

Sub.: In reference to reassessed demand of original show cause letter no.

**(UKPCB/HO/C&M-2/2024/548 Dated: 12.12.2024) depositing amount by DD No.-
073975 under protest.**

Sir,

In reference to the above mention subject, unit is depositing amount Rs. 407550/- as reassessed Demand by Uttarakhand Pollution Control Board under protest. The matter is pending in Hon`ble High Court also.

It is request to grant CCA to operate the unit.

The details of demand is as hereunder:

Amount: 407550/-

DD No. 073975

Date: 01.02.2025

In favour of "UKPCB"

Bank: Punjab National Bank

We feel thankful for the same.

Regards

For M/s Jai Mata Brick Field**(Auth. Sign.)****Encl.: Demand Draft (Original, No- 073975)**

GAGAN BRICK FIELD

Killa No. 138, D.D. Mohanmullani, Narsan Garokhal, Distt. Haridwar

Date: 03.02.2025

To,

Member Secretary
UKPCB, Dehradun
Through,
Regional officer, Roorkee

Sub.: in reference to reassessed demand of original show cause letter no. (UKPCB/HO/C&M-2/2024/515) depositing amount by DD No.-258291 under protest.

Sir,

In reference to the above mention subject, unit is depositing amount Rs. 400725/- as reassessed Demand by Uttarakhand Pollution Control Board under protest. The matter is pending in Hon'ble High Court also.

It is request to grant CCA to operate the unit.

The details of demand is as hereunder:

Amount: 400725/-

DD No. 258291

Date: 01.02.2025

In favour of "UKPCB"

Bank -Yes Bank

We feel thankful for the same.

Regards

For M/s Gagan Brick Field

(Auth. Sign.)

Encl.: Demand Draft (Original, No- 258291)



Application Details

[print](#)**Industry Name : JAI MATA BRICK FIELD****Address : Khasra-208 Mauza- Kawadpur Harchandpur Haridwar****Cap Inv(in Lakh) : 48.428****Consent Type : CTO****AppId/Caf Id : 7280683/10412****Industry Type : Industrial****Category Name : ORANGE****District Name : Haridwar****Net Asset Value(in Lakh): 48.428****Certificate For: reNew****Application Date : 10/03/2025****Date Time:** 11-03-2025 01:50 PM**Note By:** Group In-charge (Garhwal)(201)**Forwarded To:** RO**Activity:** Forward**Description:** Forwarded for necessary action**Date Time:** 15-03-2025 09:32 PM**Note By:** RO(208)**Forwarded To:** Inspecting Officer**Activity:** Forward**Description:****Activity:** Inspection**Description:****Date Time:** 09-04-2025 11:29 AM**Note By:** Inspecting Officer(203)**Forwarded To:** RO**Activity:** Forward**Description:** Please upload Revoke latter of Closure order.**Date Time:** 09-04-2025 12:39 PM**Note By:** RO(208)**Forwarded To:** RO**Activity:** Forward**Description:****Activity:** Return**Description:** REMINDER Please upload Revocation letter of closure order. Please replt within 7 days.**Date Time:** 01-05-2025 11:00 AM**Note By:** Industry(SPCB)**Forwarded To:** Industry**Activity:** Forward**Description:** Industry not replying within 15 days, so application automaticly resubmit**Date Time:** 23-05-2025 12:07 PM**Note By:** RO(208)**Forwarded To:** Inspecting Officer 2**Activity:** Forward**Description:** For scrutiny and inspection Please.**Date Time:** 04-06-2025 10:49 AM**Note By:** Inspecting Officer 2(212)**Forwarded To:** RO**Activity:** Forward**Attached Letter:** [Letter Attached By Officials](#)
[View Letter](#)**Description:****Activity:** Inspection Closed**Date of Inspection:** 2025-06-04**Description:****Unit M/s Jai Mata Brick Field, Khasra-208 Mauza- Kawadpur Harchandpur , Roorkee, District Haridwar. The unit has Deposited Environment**

Compensation Amount of Rs 4,07,550/= in HO by the DD. Number 073975 on Dated:-01/02/2025 of Punjab National Bank.

Unit has applied CCA-R for the Manufacture of Brick by backing process only. Unit has used Coal & Wood in the backing process of brick. ZigZag System has been establish in the unit &100 feet Stack height with Port hole, Platform and Stairs established by the unit .Only domestic waste water is generated by the unit which dispose of through septic tank/soak pit . As per B/S the NAV of Industry is 51.45 lakhs the unit has Deposited Rs30,000/= under CCA-R Fee Head 31/03/2027.)The Unit must Submit Stack Analysis Report within one Month ALSO

The unit must following specific conditions:

(1.) Unit should be compliance the all conditions which is the mentioned in the Environmental Protection Act (EPA)-1986.

(2.) Unit should be applying the all safety measures in the industry premises.(3.)Spent organic solvent ,Oily pet Coke ,filter Press Cake (Hazardous waste) etc. & other waste Such as Plastic Rubber ,lather etc. Shall not be allowed as Fuel in Brick Kiln if found and verified consent will be revoked.

The Other Relevant Documents Regarding the unit have been uploaded in the Profile of the Industry. File forwarded for your kind consideration and Final Decision, please

Date Time: 04-06-2025 12:48 PM

Note By: RO(208)

Forwarded To: RO

Activity: Forward

Description: CCA approved up to 31.03.2027.

Activity: Approved

Description: Provisional Certificate has been issued [View Prov Certificate](#) .

Date Time: 15-07-2025 10:16 AM

Note By: RO(208)
Forwarded To: RO
Activity: Forward
Description:
Activity: Approved
Description: Provisional Certificate has been issued [View Prov Certificate |](#)
Activity: Approve
Description: [Uploaded Certificate |](#)

Water Consumption Details	
Source Consumption	Quantity (KL/D)
Domestic	2.0
Process	6.0

Water Effluent Generation Details	
Generation	Waste Water Generation Quantity (KL/D)
Domestic	1.0
Process	0.0

Hazardous Waste Generation Details			
Authorization Required For	Source of Generation	Category	Quantity(Ton per annum(TPA))

Stack Details												
Stack Attached To Plant	Stack Height above ground level(meters)	Stack Height above factory room(meters)	Stack Top	Inner Dimension of Stack Top(in meters)	Gas Quantity(m ³ /hr)	Fuel Gas Temp(°C)	Exit Velocity of The Gas/sec	Plant Capacity	Unit	Draft Type	Material Of Construction	Pollution Control Equipments
Furnace	31	31	Round	0.9	1000.0	70.0	12.0	5.0	Metric Tonnes/Day	ID Fan	Bricks	Others,

Product Details					
Product Name	Qty	Unit Product	Intermediate Product	Qty	Unit Intermediate Product
Bricks	8000000	Numbers/Year			Numbers/Year

Raw-Material Details					
Name of Raw-Material	Trade Name of Raw-Material	Quantity Of Raw Material	Principle Use	Consumption of Raw Material per unit of output during the previous financial year	Consumption of Raw Material per unit of output during the current financial year
Soil/Clay		20000	Bricks Manufacturing	Metric Tonnes/Year	Metric Tonnes/Year

UKPCB



REGIONAL OFFICE

UTTARAKHAND POLLUTION CONTROL BOARD
Irrigation Design Building Campus, Roorkee-247667 (Distt- Haridwar)

UKPCB/ROR/Con/J-112/2025/778

Date: 11.07.2025

Registered Post

To,

M/s Jai Mata Brick Field
Khasra No-208, Mauza Kawadpur,
Harchandpur Haridwar
Distt- Haridwar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh/Renewal/Reapplication/Expansion/) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6" of the "Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

Caf ID - 10412	Application ID-7280683
CCA (Renewal)	
Consent AWH No. J-17A)	

CCA is hereby granted to M/s Jai Mata Brick Field located at Khasra No-208 Mauza Kawadpur Harchandpur Haridwar Distt- Haridwar subject to the provisions of the Water Act, Air Act and HW Rules and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for a period up to 31.03.2027 and valid for manufacturing of following products with Capital Investment / Net Assets Values Rs 51.45 Lacs.

S. No.	Last CCA Quantity		CCA Renewal	
	Product	Quantity (Per Month)	Product	Quantity (Per Month)
1	Bricks	80,00,000 Nos	Bricks	80,00,000 Nos

2. Specific Conditions under Water Act:

(i) The daily quantity of effluent discharge (KLD):-

	Last CCA or CTE	CCA Renewal
Trade Effluent	Nil	Nil
Sewage	1.0	1.0

(ii) Trade Effluent Treatment and Disposal: Nil.

(iii) Sewage Treatment and Disposal: The applicant shall provide comprehensive Septic Tank/ Soak pit is required with reference to influent quantity and quality.

3. Conditions under Air Act:-

(i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity KLD/MTD	Emission Control Equipment	Emission standards not to exceed
1	Brick Klin (Induced draft with Zig-Zag)	30	Coal & wood	-	Gravitational Settling Chamber & Stack-30m	250 mg/NM ³

OFFICE COPY

Technology)					
-------------	--	--	--	--	--

Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time: from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. Conditions under HW Rules:-

- The Occupier of M/s Jai Mata Brick Field is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes.
- The authorization shall be in force for a period up to 31.03.2027
- The authorization is subject to the conditions stated below and the conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	-	-	-

Terms and conditions of authorization:

- The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made thereunder.
 - The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
 - The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
 - Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
 - It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
 - An application for the renewal of an authorization shall be made as laid down under these rules.
 - Any other conditions for compliance as per the Guidelines issued by the MoEF or CPCB.
- Compulsory documents to be submitted by the Industry/Unit: -**
 - Annual return in Form-4 and Waste Disposal Manifest in Form-10 under HW Rules and Third Party Audit Report.
 - Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
 - Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
 - Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
 - Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and HW Rules will result in legal action under the aforesaid Acts and Rules.

Specific Conditions:

- In case Unit is using ground water than unit has to obtain NOC from central Ground water Authority for abstraction of ground water for which unit may refer web site <http://cgwa-noc-gov.in>
- The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
- The industry shall ensure interlocking of air pollution control devices and production processes.
- Solid wastes generated from the industry have to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.



UKPCB

5. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
6. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the Central Pollution Control Board.
7. The industry shall ensure all safety measures and shall undertake periodical assessment by the competent authority.
8. The unit shall strictly comply with the provision of The Public Liability Insurance Act, 1991 as amended and Rules made there under there under and shall submit copies of Insurance Policies (if any) to the Board Offices regularly.
9. Unit Shall ensure to comply the Notification of MoEF & Climate change (Government of India) on dated 22.02.2022 Under EP Act 1986.
10. Unit shall ensure to obtain the Validation certificate from Central Building Research Institute or authorized organization regarding conversion to induce draft zig zag Technology & Submit it to this office within three Months.
11. All the moving areas around the main Brick kiln shall be paved with the bricks to minimize the fugitive dust/emission from the brick kilns operations.
12. The Brick Kiln shall provide permanent facility (Port hole & Platform) as per the norms & design said down by the Central Pollution Control Board for monitoring of Emissions.
13. The occupier of Brick Kiln shall use only permitted fuel in kiln. In case of use of fuel other than permitted, this CCA order shall be cancelled.
14. The occupier shall ensure that fine dust not to accumulate all around the Brick Kiln.
15. The unit shall submit stack emission monitoring report from MoEF & CC recognized laboratory to the Board's offices, within two months.
16. All necessary approval from the concerned authorities including Mining Department of the State shall be obtained for extracting the soil to be used for brick making.
17. The unit shall strictly comply with provisions of water Act, Air Act & E (P) Act and Rules/Notifications made thereunder.

General Conditions:

1. The applicant shall get the sample of treated effluent/emissions/hazardous wastes/leachate analyzed at least once in a three month/six months/one year from the laboratory recognized by the CPCB/UEPPCB/NABL /MoEF and conforms to the limits stipulated. Test report shall be communicated to the UEPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good housekeeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

OFFICE COPY

UKPCB

11. The applicant shall reapply before the 30 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the Board.
13. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
14. It is the duty of the authorized person to take prior permission of the Board to close down the facility.
15. The authorization is valid for temporary storage of Hazardous Waste within premises only.
16. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on Display Board of size 6x4 feet outside the main factory gate within premises.
17. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
18. The applicant shall maintain record of hazardous waste in Form-3 and shall submit annual return in Form-4 on or before the 30th day of June following to the financial year to which that return relates.
19. In case of any accident, complete details shall be submitted to this Board as required under H.W. Rules.
20. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
21. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed physical and chemical analysis of hazardous waste sample and report to the Board.
22. Dried hazardous sludge from the process in the plant shall be stored in double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.
23. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
24. The industry will store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to Registered Recyclers/Re-processors.
25. In case of any transportation of hazardous waste, the details in Form-10 of the Hazardous Rules shall be submitted to the Board.
26. The Board reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

[Signature]
11.07.2024
Regional Officer

Copy to: Member Secretary, Uttarakhand Pollution Control Board, Dehradun for kind information.

OFFICE COPY



[Signature]
11.07.2024
Regional Officer

[Signature]
11.07.2024

Application Details

[print](#)**Industry Name : GAGAN BRICK FIELD****Address : KHASRA-138, 139 Village- Mohammadpur Jatt Paragna- Narsan Haridwar****Cap Inv(in Lakh) : 30.56****Consent Type : CTO****AppId/Caf Id : 6449183/10344****Industry Type : Industrial****Category Name : ORANGE****District Name : Haridwar****Net Asset Value(in Lakh): 30.56****Certificate For: reNew****Application Date : 10/03/2025****Date Time:** 11-03-2025 01:50 PM**Note By:** Group In-charge (Garhwal)(201)**Forwarded To:** RO**Activity:** Forward**Description:** Forwarded for necessary action**Date Time:** 15-03-2025 09:33 PM**Note By:** RO(208)**Forwarded To:** Inspecting Officer**Activity:** Forward**Description:****Activity:** Inspection**Description:****Date Time:** 09-04-2025 11:28 AM**Note By:** Inspecting Officer(203)**Forwarded To:** RO**Activity:** Forward**Description:** Please upload Revoke latter of Closure order.**Date Time:** 09-04-2025 12:39 PM**Note By:** RO(208)**Forwarded To:** RO**Activity:** Forward**Description:****Activity:** Return**Description:** REMINDER Please upload Revocation letter of closure order. Please replt within 7 days.**Date Time:** 01-05-2025 11:00 AM**Note By:** Industry(SPCB)**Forwarded To:** Industry**Activity:** Forward**Description:** Industry not replying within 15 days, so application automaticly resubmit**Date Time:** 23-05-2025 12:09 PM**Note By:** RO(208)**Forwarded To:** Inspecting Officer 2**Activity:** Forward**Description:** For scrutiny and inspection Please.**Date Time:** 26-05-2025 04:24 PM**Note By:** Inspecting Officer 2(212)**Forwarded To:** RO**Activity:** Forward**Description:****Activity:** Inspection Closed**Date of Inspection:** 2025-05-26**Description:**

Unit M/s Gagan Brick Field, Khasra-138, 139 Village- Mohammadpur Jatt Paragna- Narsan Roorkee, District Haridwar. The unit has Valid Consent up to 31/03/2025.The unit has Deposited Environment Compensation Amount of Rs 4,00,725/= in HO by the DD. Number 258291 on Dated:-01/02/2025 of Yes Bank.

Unit has applied CCA-R for the Manufacture of Brick by backing process only. Unit has used Coal & Wood in the backing process of brick. ZigZag System has been establish in the unit &100 feet Stack height with Port hole, Platform and Stairs established by the unit .Only domestic waste water is generated by the unit which dispose of through septic tank/soak pit . As per B/S the NAV of Industry is 30.56 lakhs the unit has Deposited Rs30,000/= under CCA-R Fee Head 31/03/2028.)The Unit must Submit Stack Analysis Report within one Month ALSO

The unit must following specific conditions:

(1.) Unit should be compliance the all conditions which is the mentioned in the Environmental Protection Act (EPA)-1986.

(2.) Unit should be applying the all safety measures in the industry premises.(3.)Spent organic solvent ,Oily pet Coke ,filter Press Cake (Hazadous waste) etc. & other waste Such as Plastic Rubber ,lather etc. Shall not be allowed as Fuel in Brick Kiln if found and verified consent will be revoked.

(1.) The unit must Submit the Amount of EC if imposed by the Head Office.

The Other Relevant Documents Regarding the unit have been uploaded in the Profile of the Industry. File forwarded for your kind consideration and Final Decision, please

Date Time: 26-05-2025 04:24 PM

Note By: RO(212)

Forwarded To: RO

Activity: Forward

Description: Unit M/s Gagan Brick Field, Khasra-138, 139 Village- Mohammadpur Jatt Paragna- Narsan Roorkee, District Haridwar. The unit has Valid Consent up to 31/03/2025.The unit has Deposited Environment Compensation Amount of Rs 4,00,725/= in HO by the DD. Number 258291 on Dated:-01/02/2025 of Yes Bank. Unit has applied CCA-R for the Manufacture of Brick by backing process only. Unit has used Coal & Wood in the backing process of brick. ZigZag System has been establish in the unit

&100 feet Stack height with Port hole, Platform and Stairs established by the unit .Only domestic waste water is generated by the unit which dispose of through septic tank/soak pit . As per B/S the NAV of Industry is 30.56 lakhs the unit has Deposited Rs30,000/= under CCA-R Fee Head 31/03/2028.)The Unit must Submit Stack Analysis Report within one Month ALSO The unit must following specific conditions: (1.) Unit should be compliance the all conditions which is the mentioned in the Environmental Protection Act (EPA)-1986. (2.) Unit should be applying the all safety measures in the industry premises.(3.)Spent organic solvent ,Oily pet Coke ,filter Press Cake (Hazadous waste) etc. & other waste Such as Plastic Rubber ,lather etc. Shall not be allowed as Fuel in Brick Kiln if found and verified consent will be revoked. (1.) The unit must Submit the Amount of EC if imposed by the Head Office. The Other Relevant Documents Regarding the unit have been uploaded in the Profile of the Industry. File forwarded for your kind consideration and Final Decision, please

Date Time: 27-05-2025 04:17 PM

Note By: RO(208)

Forwarded To: RO

Activity: Forward

Description: CCA approved from1 3.05.2025 to 31.03.2028.

Activity: Approved

Description: Provisional Certificate has been issued [View Prov Certificate |](#)

Date Time: 19-07-2025 11:34 AM

Note By: RO(208)

Forwarded To: RO

Activity: Forward

Description:

Activity: Approved

Description: Provisional Certificate has been issued [View Prov Certificate |](#)

Activity: Approve

Description: [Uploaded Certificate |](#)

Water Consumption Details

Source Consumption	Quantity (KL/D)
Domestic	2.0
Process	2.0

Water Effluent Generation Details

Generation	Waste Water Generation Quantity (KL/D)
Domestic	1.5

Hazardous Waste Generation Details

Authorization Required For	Source of Generation	Category	Quantity(Ton per annum(TPA))

Stack Details

Stack Attached To Plant	Stack Height above ground level(meters)	Stack Height above factory room(meters)	Stack Top	Inner Dimension of Stack Top(in meters)	Gas Quantity(m ³ /hr)	Fuel Gas Temp('C)	Exit Velocity of The Gas/sec	Plant Capacity	Unit	Draft Type	Material Of Construction	Pollution Control Equipments
Brick Klin	30.0	30.0	Round	0.9	1000.0	120.0	10.0	5.0	Metric Tonnes/Hour	Natural draft	Brick Massonary	Others,

Product Details

Product Name	Qty	Unit Product	Intermediate Product	Qty	Unit Intermediate Product
Bricks	8000000	Numbers/Year			Numbers/Year

Raw-Material Details

Name of Raw-Material	Trade Name of Raw-Material	Quantity Of Raw Material	Principle Use	Consumption of Raw Material per unit of output during the previous financial year	Consumption of Raw Material per unit of output during the current financial year
Clay		20000	Manufacturing for Bricks	Metric Tonnes/Year	Metric Tonnes/Year
Sand		20		Metric Tonnes/Year	Metric Tonnes/Year



REGIONAL OFFICE

UTTARAKHAND POLLUTION CONTROL BOARD
Irrigation Design Building Campus, Roorkee-247667 (Distt- Haridwar)

UKPCB/ROR/Con/G-178/2025/७७७

Date: 11.07.2025

Registered Post

To,

M/s Gagan Brick Field
Khasra No-138, 139,
Vill-Mohammadpur Jatt,
Pargana Narsan Roorkee
Distt- Haridwar.

Consolidated Consent to Operate and Authorisation hereinafter referred to as the CCA (Consolidated Consent & authorization) (Fresh/Renewal/Reapplication/Expansion/) under Section-25 of the "Water (Prevention & Control of Pollution) Act, 1974" and under Section-21 of the "Air (Prevention & Control of Pollution) Act, 1981" and Authorization under "Rule-6" of the "Hazardous Waste (Management, Handling and Transboundary Movement) Rules, 2016" notified under "Environment (Protection) Act, 1986" as applicable (to be referred hereinafter as Water Act, Air Act and HW Rules respectively).

Caf ID - 10344	Application ID-6449183
CCA (Renewal)	
Consent AWH No. G-426	

CCA is hereby granted to M/s Gagan Brick Field located at Khasra No-138, 139, Vill-Mohammadpur Jatt, Pargana Narsan Roorkee, Distt- Haridwar subject to the provisions of the Water Act, Air Act and HW Rules and the orders that may be made further and subject to following terms and conditions :-

1. This CCA is granted for a period up to 31.03.2028 and valid for manufacturing of following products with Capital Investment / Net Assets Values Rs 30.56 Lacs.

S. No.	Last CCA Quantity		CCA Renewal	
	Product	Quantity (Per Month)	Product	Quantity (Per Month)
1	Bricks	80,00,000 Nos	Bricks	80,00,000 Nos

2. Specific Conditions under Water Act:

(i) The daily quantity of effluent discharge (KLD):-

	Last CCA or CTE	CCA Renewal
Trade Effluent	Nil	Nil
Sewage	1.0	1.0

(ii) Trade Effluent Treatment and Disposal: Nil.

(iii) Sewage Treatment and Disposal: The applicant shall provide comprehensive Septic Tank/ Soak pit is required with reference to influent quantity and quality.

3. Conditions under Air Act:-

(i) The applicant shall use following fuel and install a comprehensive control system consisting of control equipment as is required with reference to generation of emissions and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards :

S. No	Stack attached with	Stack height (Mt)	Type of Fuel	Fuel Quantity KLD/MTD	Emission Control Equipment	Emission standards not to exceed
1	Brick Klin (Induced draft with Zig-Zag)	30	Coal & wood	-	Gravitational Settling Chamber & Stack-30m	250 mg/NM ³



OFFICE COPY

Technology)								
Standards for Noise level in db(A) Leq	Industrial Area		Commercial Area		Residential Area		Silence Zone	
	Day time	Night time	Day time	Night time	Day time	Night time	Day time	Night time
	75	70	65	55	55	45	50	40

Day time: from 6.00 a.m. to 10.00 p.m., Night time: from 10.00 p.m. to 6.00 a.m.

4. Conditions under HW Rules:-

- The Occupier of M/s Gagan Brick Field is hereby granted an authorization to operate a facility for collection and storage of Hazardous wastes.
- The authorization is granted to operate a facility for generation, collection and storage of hazardous wastes within factory premises for following category of wastes.
- The authorization shall be in force for a period **up to 31.03.2028**
- The authorization is subject to the conditions stated below and the conditions as may be specified in the rules for the time being in force under Environment (Protection) Act, 1986.

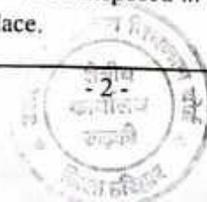
S.No.	Category (Schedule-I & Schedule-II)	Quantity of Waste for which authorization is being issued (MTA)	Mode of Disposal
1	-	-	-

Terms and conditions of authorization:

- The authorization shall comply with the provisions of the Environment (Protection) Act, 1986, and the rules made thereunder.
 - The authorization and its renewal shall be produced for inspection at the request of an officer authorized by the SPCB/PCC.
 - The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous wastes without obtaining prior permission of the SPCB/PCC.
 - Any unauthorized changes in personnel, equipment as working conditions as mentioned in the application by the person authorized shall constitute a breach of his authorization.
 - It is the duty of the authorized person to take prior permission of the SPCB/PCC to close down the facility.
 - An application for the renewal of an authorization shall be made as laid down under these rules.
 - Any other conditions for compliance as per the Guidelines issued by the MoEF or CPCB.
- Compulsory documents to be submitted by the Industry/Unit: -**
 - Annual return in Form-4 and Waste Disposal Manifest in Form-10 under HW Rules and Third Party Audit Report.
 - Environment Statement in Form-V of Environment (Protection) Rules, 1986.
 - Quarterly compliance report of the CCA, photograph of ETP/APCs/Waste Storage Area.
 - Unit has to apply for renewal of CCA well in advance of 60 days of expiry of this CCA.
 - Competent Authority reserves the right to change/modify/add any time any condition of this CCA.
 - Unit has to comply with the other general conditions as annexed herewith. Non compliance of any provision of this CCA and provisions of the Water Act, Air Act and HW Rules will result in legal action under the aforesaid Acts and Rules.

Specific Conditions:

- In case Unit is using ground water than unit has to obtain NOC from central Ground water Authority for abstraction of ground water for which unit may refer web site <http://cgwa-noc-gov.in>
- The applicant shall provide ports in the chimney/stack and facilities such as ladder, platform etc. as per requirement for monitoring the air emissions and the same shall be open for inspection and use at all times by the Board's staff. The chimney/stack attached to various sources of emission shall be designated by numbers such as S-1, S-2 etc. and these shall be painted/ displayed to facilitate identification.
- The industry shall ensure interlocking of air pollution control devices and production processes.
- Solid wastes generated from the industry have to be disposed in manner so that contamination of surface water bodies/ground water/soil etc. does not take place.



UKPCB

5. The industry shall take adequate measures to control of noise from its own source so as to comply with the standards as may be applicable.
6. The applicant shall develop three rows of green belt on the premises with plant species as suggested by the Central Pollution Control Board.
7. The industry shall ensure all safety measures and shall undertake periodical assessment by the competent authority.
8. The unit shall strictly comply with the provision of The Public Liability Insurance Act, 1991 as amended and Rules made there under there under and shall submit copies of Insurance Policies (if any) to the Board Offices regularly.
9. Unit Shall ensure to comply the Notification of MoEF & Climate change (Government of India) on dated 22.02.2022 Under EP Act 1986.
10. Unit shall ensure to obtain the Validation certificate from Central Building Research Institute or authorized organization regarding conversion to induce draft zig zag Technology & Submit it to this office within three Months.
11. All the moving areas around the main Brick kiln shall be paved with the bricks to minimize the fugitive dust/emission from the brick kilns operations.
12. The Brick Kiln shall provide permanent facility (Port hole & Platform) as per the norms & design said down by the Central Pollution Control Board for monitoring of Emissions.
13. The occupier of Brick Kiln shall use only permitted fuel in kiln. In case of use of fuel other than permitted, this CCA order shall be cancelled.
14. The occupier shall ensure that fine dust not to accumulate all around the Brick Kiln.
15. The unit shall submit stack emission monitoring report from MoEF & CC recognized laboratory to the Board's offices, within two months.
16. All necessary approval from the concerned authorities including Mining Department of the State shall be obtained for extracting the soil to be used for brick making.
17. The unit shall strictly comply with provisions of water Act, Air Act & E (P) Act and Rules/Notifications made thereunder.

General Conditions:

1. The applicant shall get the sample of treated effluent/emissions/hazardous wastes/leachate analyzed at least once in a three month/six months/one year from the laboratory recognized by the CPCB/UEPPCB/NABL /MoEF and conforms to the limits stipulated. Test report shall be communicated to the UEPPCB.
2. The applicant shall however, not without the prior consent of the Board bring into use any new or altered outlet for the discharge of effluent or gases emission or sewage waste from the unit.
3. Treated waste water and domestic waste water shall be disposed jointly at one disposal point. The applicant shall provide discharge measurement equipment at final disposal point.
4. The applicant shall strictly comply with conditions of this CCA and submit compliance report of stipulated conditions within 30 days of receipt of this CCA. If, at any point of time, it is found that the industry is not complying with stipulated conditions or any further direction/instruction issued by the Board, legal action shall be initiated against the applicant.
5. The applicant shall maintain good housekeeping. All valves/pipes/sewer/drains etc. must be leak-proof.
6. The industry shall provide uninterrupted entry to the STP's/ETP's inlet and outlet points, Air Pollution Control equipment and stack for smooth sampling/monitoring of efficiency of pollution control measures.
7. The industry shall provide "Inspection Book" at the time of inspection to the Board's officials.
8. Whenever due to any accident or other unforeseen act or event, such emission occurs or is apprehended to occur in excess of standards laid down, such information shall be reported to the Board's offices and all other concerned offices. In case of failure of pollution control equipment, the production process connected to it shall be stopped with immediate effect.
9. The industry shall operate in a manner so that all emissions be emitted through designated chimney/stack only.
10. In case of any damage to the agriculture productivity, human habitation etc. by the operation of industry, it shall be imperative to stop production in the industry with immediate effect and such information shall be reported to Board's offices. The industry shall be liable to pay compensation also in such cases as decided by the Competent Authority.

OFFICE COPY

11. The applicant shall reapply before the 30 days of expiry of CCA or any change in production types/ production capacity/manufacturing process/capacity enhancement etc. or any change in effluent discharge point or emission point.
12. The person authorized shall not rent, lend, sell, transfer or otherwise transport the hazardous waste without obtaining prior permission of the **Board**.
13. Any unauthorized change in personnel, equipment as working condition as mentioned in the application by the person authorized shall constitute a breach of his authorization.
14. It is the duty of the authorized person to take prior permission of the **Board** to close down the facility.
15. The authorization is valid for temporary storage of Hazardous Waste within premises only.
16. The authorized agency shall ensure that on-line data with regard to quantity and nature of hazardous chemicals being used in the plant as well as air emission and waste generated within premises is displayed on **Display Board of size 6x4 feet** outside the main factory gate within premises.
17. It is duty of the authorized person to take prior permission of this Board to close and cleanup the facility for treatment, storage and disposal of hazardous waste.
18. The applicant shall maintain record of hazardous waste in **Form-3** and shall submit annual return in **Form-4** on or before the 30th day of June following to the financial year to which that return relates.
19. In case of any accident, complete details shall be submitted to this Board as required under H.W. Rules.
20. In no case any hazardous waste shall be disposed off on land, in any drain, or into any water stream. All spillage must also be safely collected and stored.
21. Before the hazardous waste is stored or dumped in the facility, applicant must conduct a detailed **physical and chemical analysis of hazardous waste sample** and report to the **Board**.
22. Dried hazardous sludge from the process in the plant shall be stored in **double lined HDPE pit constructed with R.C.C. or such material which does not react with the waste contained in it.**
23. The storage area should be fenced properly and Sign/Notice Board indicating 'Danger' and 'Hazardous' shall be displayed at appropriate position both in Hindi and English.
24. The industry will store non-ferrous metal waste, used oil/spent oil waste in sealed drums placed on impervious floor under covered shed. Hazardous waste if required shall be sold only to **Registered Recyclers/Re-processors.**
25. In case of any transportation of hazardous waste, the details in **Form-10** of the **Hazardous Rules** shall be submitted to the **Board**.
26. The **Board** reserves the right to revoke/add/modify any stipulated condition issued along with CCA, as may be necessary.

V. D. Singh
11.07.2015

Regional Officer

Copy to: Member Secretary, Uttarakhand Pollution Control Board, Dehradun for kind information.

OFFICE COPY



V. D. Singh
11.07.2015

Regional Officer

J/c
10/7/2015